

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
AT ALLAHABAD BENCH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	H.Q Lamps Manufacturing Co Private Limited CIN: U33100UP2014PTC066739 PAN: AADCH4915
2.	Address of the registered office	Unit No 2601,Gold Tower ,Wave One, Sector-18 Noida, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3.	URL of website	https://witworthipe.com/
4.	Details of place where majority of fixed assets are located	There are no fixed assets except some inventory lying at Haridwar.
5.	Installed capacity of main products/ services	Presently, there is no business
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.hqlamps@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.hqlamps@gmail.com
10.	Last date for receipt of expression of interest	05-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	15-07-2026
12.	Last date for submission of objections to provisional list	20-07-2026
13.	Date of issue of final list of prospective resolution applicants	30-07-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2026
15.	Last date for submission of resolution plans	03-09-2026
16.	Process email id to submit Expression of Interest	cirp.hqlamps@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	NA

CA Bihari Lal Chakravarti
Resolution Professional

In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00863/2019-2020/12776

AFA No: AA2/12776/02/311226/204192

Reg. Address: Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024

E-Mail ID: blchakravarti.associates@gmail.com, cirp.hqlamps@gmail.com

Date: 20.06.2026
Place: New Delhi

DIE MANN SCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups.



Germany defeated Curacao 7-1 in their opening match

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2011.

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him out of the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system.



WORLD CUP

FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain Achraf Hakimi has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel restrictions its team is facing in the US at the World Cup. Due to uncertainty over visas, the Iranian team are commuting from their tournament base in co-host Mexico for their three group games in the United States.

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.



Canada PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

—Compiled by Ankita Pattnaik

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces: Marketplaces are facing severe backlogs.

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success

AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning. Their experience revealed a deeper transformation underway. Indian consumers were becoming more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging.

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust — not celebrity endorsements — would become the most valuable currency in personal care.

The numbers suggest the founders got the timing right. Innovist ended FY25 with revenue of around ₹300 crore, roughly treble the ₹100 crore reported in FY24. The company also reported its first annual profit of ₹12 crore in FY25, compared with a loss of ₹12.5 crore in the previous year.

The L'Oréal investment in 2026 further validates the company's science-first approach and signals growing global interest in India's emerging beauty-tech ecosystem. It also underlines how rapidly the market has evolved — from one driven largely by branding and aspiration to one increasingly shaped by ingredients, efficacy and consumer trust.

Innovist's success is also about three founders who recognised a fundamental shift in consumer behaviour early, built for it patiently and turned trust into a competitive advantage.



Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

SAGARSOFT (INDIA) LIMITED. Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033. Phone: 040 67191000 Fax: 040 23114607. Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure. Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

LUMAX INDUSTRIES LIMITED. Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046. Website: www.lumaxworld.in lumaxindustries. Tel: 011-49857832 Email: lumaxshare@lumaxmail.com. CIN: L74699DL1981PLC012804

Table with 5 columns: S. No., Name of the Shareholder, Folio No., Certificate No., Distinctive No.(s) From To, No. of Shares. Total 395 shares.

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Form or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For LUMAX INDUSTRIES LIMITED RAAJESH KUMAR GUPTA EXECUTIVE DIRECTOR & COMPANY SECRETARY M.NO. ACS 8709

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

JAIPIUR DEVELOPMENT AUTHORITY. Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004. No. F.6(444332)JDA/G.STORE/Scanning Work/2026-D-196 Date : 16.06.2026

NOTICE INVITING BID. NIB No.: JDA/G.Store/03/2026-27. Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only).

1. Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.

Defence Electronics and beyond. BHARAT ELECTRONICS LIMITED. Quality Technology Innovation. (A Govt. of India Enterprise under the Ministry of Defence) CIN: L32309KA1954OD00077

NOTICE. Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF). NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.

WELSPUN CORP. WELSPUN CORP LIMITED. (Corporate Identification Number - L27100G1995PLC025609) Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 862222

NOTICE OF 31st Annual General Meeting. Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

Registration of email and update of bank account: Members who wish to register/update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

1. Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and 2. Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM. For Welspun Corp Limited Sd/- Kamal Rathi Company Secretary ACS : 18182

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

DIE MANNSSCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G
New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups. "Germans don't need any discount for beer I am sure, but we need our fans to be supercharged for the World Cup," says Matthias Weber, the manager.

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

A team defined by their knack of winning or reaching the fag end of tournaments. Group exists in 2022 World Cup, premature ousters in Europe have dented their image. Reform and redemptions are two words the Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media



Germany defeated Curacao 7-1 in their opening match

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2021.

Germany is going through a cultural transition with multiculturalism at its forefront. Out-



WORLD CUP

of the 26 in the squad, 12 have immigrated backgrounds.

The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed onto country. Coincidentally, they left the office too in the same year, 2021.

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when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him into the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

"Just bring the Cup back!" Matthias says. Just be Turniermannschaft again.

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Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category.

Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands. That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust — not celebrity endorsements — would become the most valuable currency in personal care.

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SHYAM KUMAR PRASAD

FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain Achraf Hakimi has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel restrictions its team is facing in the US at the World Cup. Due to uncertainty over visas, the Iranian team are commuting from their tournament base in co-host Mexico for their three group games in the United States.

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.



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Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

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—Compiled by Ankit Pattnaik

SAGARSOFT (INDIA) LIMITED
CIN: L72200TG1996PLC023823
Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033.
Phone: 040 67191000 Fax: 040 23114607.
Website: www.sagarsoft.in Email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of the AGM. The Company has sent the Notice of the AGM along with the Annual Report for the year 2025-26 on 18th June, 2026 through electronic mode to the Members whose email addresses are registered with the Company or Registrar & Transfer Agent, M/s. KFin Technologies Limited and Depositories, in accordance with the General Circular No. 03/2025 dated September 22, 2025 issued by Ministry of Corporate Affairs, read with circulars issued earlier in this regard (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFO-POD-2/P/CIR/2024/133 dated October 3, 2024 ("SEBI Circular"), issued by the Securities and Exchange Board of India, permitted holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue. The requirement of sending the physical copies of the Notice of the AGM has also been dispensed with vide the said MCA and SEBI Circulars.

The Annual Report of the Company containing the Notice of the AGM is also available for download from the Company's website at <https://www.sagarsoft.in/wp-content/uploads/2025/06/Sagarsoft-Annual-Report-2026.pdf> and on the website of the stock exchange at www.bseindia.com. The Annual Report is also available on the website of M/s. KFin Technologies Limited at <https://www.evoting.kfintech.com>, the Registrar and Transfer Agent of the company.

Remote e-Voting:
Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Secretarial standards-2 issued by the Institute of Company Secretaries of India on General Meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

However, pursuant to SEBI circular no. SEBI/HO/CFD/CMD/CIRP/2020/242 dated December 9, 2020 on "e-voting facility provided by Listed Companies", e-voting process has been enabled to all the individual demat account holders, by way of single login credential, through their demat accounts/webite of Depositories (DPs) in order to increase the efficiency of the voting process. Individual demat account holders would be able to cast their vote without having to register again with the e-voting service provider (ESP) thereby not only facilitating seamless authentication but also ease and convenience of participating in e-voting process. Shareholders are advised to update their mobile number and e-mail ID with their DPs to access e-voting facility.

The remote e-voting period will commence on Monday the 06th July, 2026 at 9:00 a.m. (IST) and ends on Thursday, the 9th July, 2026 at 05:00 p.m. (IST). During this period, Members holding shares as on cut-off date 03rd July, 2026, may cast their vote electronically. The remote e-voting module shall be disabled by KFin Technologies Limited thereafter.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on (IST) by Thursday, 9th July, 2026 (5:00 p.m. IST). Only those Members who have pre-registered themselves as a speaker will be allowed to express their views/questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.

The members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM through VC / OAVM but shall not be entitled to cast their votes again. Any person, who acquires shares of the Company and becomes a Member of the Company after 12th June, 2026, being the date reckoned for sending the AGM Notice & Annual Report through email and holds shares as on 03rd July, 2026, being the cut-off date, may obtain the login ID and password by sending a request at evoting@kfintech.com.

The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on the Company's website and also on the website of KFin Technologies Limited. However, if a person is already registered with KFin Technologies Limited for e-voting, then his/her existing user ID and password (DPs) can be used for casting vote.

In case of any queries or grievances pertaining to e-voting procedure, members may refer to the Frequently Asked Questions (FAQs) for members available at the downloads section of <https://evoting.kfintech.com> or may contact: Mr. S R Ramesh, Deputy Vice President, KFin Technologies Limited, Unit: Sagarsoft (India) Limited, Selarum Building, Tower B, Plot No(s). 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032. Toll Free No.: 1800-3094-001.

SPEAKER REGISTRATION BEFORE AGM
Shareholders who wish to register as speakers are requested to visit <https://emeetings.kfintech.com/login2.aspx> and click on Speaker Registration between Monday, 6th July, 2026 (9:00 a.m. IST) to Thursday, 9th July, 2026 (5:00 p.m. IST). Only those Members who have pre-registered themselves as a speaker will be allowed to express their views/questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.

Book Closure and Dividend:
Notice is further given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of Companies (Management and Administration) Rules, 2014 and Regulation 42 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 04th July, 2026 to 10th July, 2026 (both days inclusive) for the purpose of determining members eligible for participation in voting on the resolutions contained in the Notice of the AGM and for the dividend (if declared), thereat as mentioned in the said Notice.

For and on behalf of Sagarsoft (India) Limited
Sd/-
T. Sri Sai Manasa
Company Secretary
Membership No. F13917

Place: Hyderabad
Date: 19th June, 2026

"IMPORTANT"

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LUMAX INDUSTRIES LIMITED
Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046
Website: www.lumaxworld.in/lumaxindustries. Tel: 011-49857832
Email: lumaxshare@lumaxmail.com, CIN: L74999DL1981PLC012804

NOTICE

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholders of the Company:

S. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.(s)	No. of Shares	
				From To		
1.	Mangal Dattatraya Patil Jointly with Dattatraya G Patel	M 001629	63698	1634256	1634305	50
			86131	3535921	3535970	50
			86132	3535971	3535995	25
			133940	7901671	7901690	20
2.	Vinod Jain	V 000328	8026	707151	707200	50
			68353	1866901	1866950	50
			97479	4676851	4676950	100
			97480	4676951	4677000	50
				Total	395	

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with the E-Ventilation Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For LUMAX INDUSTRIES LIMITED
RAAJESH KUMAR GUPTA
EXECUTIVE DIRECTOR & COMPANY SECRETARY
M.NO. ACS 8709

Place: Gurugram
Date: 19.06.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
AT ALLAHABAD BENCH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	H.Q Lamps Manufacturing Co Private Limited CIN: U33100UP2014PTC066739 PAN: AADCH4915
2. Address of the registered office	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3. URL of website	https://www.hqilamps.com/
4. Details of place where majority of fixed assets are located	There are no fixed assets except some inventory lying at Haridwar.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Can be requested over mail at: cirp.hqlamps@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL.	Can be requested over mail at: cirp.hqlamps@gmail.com
10. Last date for receipt of expression of interest	05-07-2026
11. Date of issue of provisional list of prospective resolution applicants	15-07-2026
12. Last date for submission of objections to provisional list	20-07-2026
13. Date of issue of final list of prospective resolution applicants	30-07-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2026
15. Last date for submission of resolution plans	03-09-2026
16. Process email id to submit Expression of Interest	cirp.hqlamps@gmail.com
17. Details of the corporate debtor's registration status, as MSME.	NA

Sd/-
CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/PA-002/IP-N00863/2019-2020/1278
AFA No: AA2/12776/02/31/226/204192
Date: 20.06.2026
Place: New Delhi
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: blchakravarti.associates@gmail.com, cirp.hqlamps@gmail.com

JAIPUR DEVELOPMENT AUTHORITY
Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004

No. F.6(444332)JDA/G.STORE/Scanning Work/2026/D-196 Date: 16.06.2026

NOTICE INVITING BID

NIB No.: JDA/G.Store/03/2026-27
Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,000/- (One Crore Fifty Lacs Only.) The last date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M. Details May be seen in the Bidding Document available on www.jda.rajasthan.gov.in, www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in.
UBN No.: JDA2627SLRC00154
To participate in the bid, bidder has to be:

- Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.
- Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission. **Dy. Commissioner (Stores)**

Raj.Samwad/C/26/5234

BHARAT ELECTRONICS LIMITED
(A Govt. of India Enterprise under the Ministry of Defence)
CIN: L32399KA1954GOI000787

Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.
E-mail: secretary@bel.co.in. Website: www.bel-india.in. Ph: 080-25039300.

NOTICE
Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/#dividend>

In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before **September 10, 2026**, wrt Final Dividend 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.

For Bharat Electronics Limited
Sd/-
S Sreenivas
Company Secretary
Bengaluru
19 June 2026

WELSPUN CORP (Corporate Identification Number - L27100GJ1995PLC025609)
Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2636 862222
Corp. Office: Welspun House, Kamla Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. 022 - 2490 8000
CompanySecretary_WCL@welspun.com www.welspuncorp.com

NOTICE OF 31st Annual General Meeting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs (MCA), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

In Compliance with the aforesaid circulars, the Notice of the 31st AGM along with the Annual Report for the financial year 2025-26 will be sent electronically to those Members whose email addresses are registered with the Company/Registrar and Transfer Agent (RTA)/ Depository Participants (DPs)/Depositories.

Additionally, in compliance with Regulation 36(1)(b) of the SEBI Listing Regulations, the Company shall also dispatched a letter to members whose e-mail addresses are not registered with the Company/RTA/DPs providing the weblink of Company's website from where the Annual Report for the FY 2025-26 can be accessed.

The Notice of the AGM and Annual Report 2025-26 will also be uploaded on the Company's website at www.welspuncorp.com, National Securities Depository Limited ("NSDL") (Agency for providing the remote e-voting facility) at www.evoting.nsdl.com and the website of Stock Exchanges i.e., BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

Registration of email and update of bank account:

Members who wish to register/ update their email ID and/or bank account mandate with the Company or MUGF Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

महिला की शिकायत पर तृणमूल के पूर्व विधायक शौकत मोल्ला पर बलात्कार का मामला दर्ज शिकायतकर्ता का आरोप, कई बार यौन शोषण, उत्पीड़न किया गया

कोलकाता, 19 जून (भाषा)।

पश्चिम बंगाल के दक्षिण 24 परगना जिले के जीवनतला पुलिस थाने में एक महिला की शिकायत के बाद तृणमूल कांग्रेस के पूर्व विधायक शौकत मोल्ला के खिलाफ बलात्कार और अपराधिक धमकी देने का मामला दर्ज किया गया है। एक पुलिस अधिकारी ने शुक्रवार को यह जानकारी दी।

एक वरिष्ठ पुलिस ने कहा कि हमें शिकायत मिली है और इस संबंध में मामला दर्ज कर लिया

गया है। आरोपों की जांच की जा रही है। उन्होंने बताया कि सोमवार को दर्ज कराई गई शिकायत के अनुसार, कथित घटनाएं मार्च 2019 की हैं। शिकायत का जिक्र करते हुए उन्होंने कहा, महिला ने दावा किया कि उसके पांच साल के बेटे को कुछ असामाजिक तत्वों ने अगवा कर लिया था और उसे वापस लाने की कोशिश के दौरान वह आरोपियों में से एक के संपर्क में आई। शिकायतकर्ता ने यह भी आरोप लगाया है कि इसके बाद आरोपी ने कई बार उसका यौन शोषण और उत्पीड़न किया। उन्होंने कहा कि उनमें से

एक कथित तौर पर मोल्ला का चालक था, जबकि दूसरा चालक का भाई था। शिकायत करने वाली महिला ने चौथे आरोपी को मुख्य साजिशकर्ता बताया है। महिला का आरोप है कि उसे पहले एक गुप्त टिकाने पर ले जाया गया, जहां चालक के भाई ने कथित तौर पर उसके साथ बलात्कार किया और मारपीट की। पुलिसकर्मी ने बताया कि पीड़िता का आरोप है कि उसे धमकी दी गई थी कि अगर वह आरोपी को मांगें नहीं मानती है, तो उसे उसका बच्चा वापस नहीं मिलेगा।

‘मुआवजे की नीति लैंगिक आधार पर नहीं हो सकती’

रांची, 19 जून (भाषा)।

झारखंड उच्च न्यायालय ने शुक्रवार को राज्य सरकार को तेजाब हमले के एक पीड़ित व्यक्ति को आर्थिक मदद प्रदान करने का निर्देश देते हुए कहा कि मुआवजे की नीतियां लिंग-आधारित नहीं हो सकतीं।

न्यायमूर्ति रंगीन मुखोपाध्याय और न्यायमूर्ति प्रदीप कुमार श्रीवास्तव की खंड पीठ ने मुआवजा बढ़ाने के अनुरोध संबंधी पीड़ित व्यक्ति की

अपील पर सुनवाई करते हुए कहा कि राज्य की नीति में लैंगिक आधार पर भेदभाव नहीं होना चाहिए। अदालत ने यह भी कहा कि पीड़ित कल्याण योजनाओं के तहत मुआवजा लैंगिक भेदभाव के बिना सभी को मिलना चाहिए।

व्यक्ति ने राज्य की मुआवजा नीति के उन प्रावधानों को चुनौती दी थी, जिनके तहत सिर्फ तेजाब हमले की पीड़ित महिलाओं को ही मदद दी जा रही थी और पुरुषों को इसके लिए अयोग्य माना जा रहा था।

सरकार कार्रवाई करेगी, लोग कानून को अपने हाथ में न लें : शुभेंदु

कोलकाता, 19 जून (भाषा)।

पश्चिम बंगाल के मुख्यमंत्री शुभेंदु अधिकारी ने शुक्रवार को लोगों से कानून अपने हाथ में न लेने की अपील की। मुख्यमंत्री ने कहा कि उनकी सरकार अपराधियों और भ्रष्ट लोगों के खिलाफ सख्ती से कार्रवाई करेगी और यह सुनिश्चित करेगी कि उन्हें उचित कानूनी प्रक्रिया के जरिए सजा दिलाई जाए। शुभेंदु अधिकारी ने राज्य सचिवालय नवान्न में संवाददाताओं से बातचीत में कहा कि भ्रष्टाचार के खिलाफ जनता का आक्रोश समझ में आता है, लेकिन नागरिकों को कानून लागू करने वाली एजेंसियों को अपना काम करने देना चाहिए।

शुभेंदु अधिकारी ने कहा कि मैं लोगों से अपील करता हूँ कि वे किसी के घर न जाएं और न ही कानून को अपने हाथ में लें। प्रशासन भ्रष्टाचार के खिलाफ सभी जरूरी और सख्त कदम उठा रहा है। मुख्यमंत्री ने कहा कि सरकार में बदलाव कानून का शासन स्थापित करने के लिए किया गया है। लोगों को कानूनी



प्रक्रिया पर भरोसा होना चाहिए। यह बयान हावड़ा जिले के बागाना इलाके में सत्तारूढ़ भाजपा समर्थक प्रशांत डे की हत्या के बाद आया है। इस इलाके में भ्रष्टाचार के आरोपों को लेकर ग्रामीणों और स्थानीय पंचायत अधिकारियों के बीच टकराव के बाद तनाव बढ़ गया था। उन्होंने इस घटना का जिक्र करते हुए कहा कि एक ग्राम पंचायत के उप-प्रमुख और अन्य लोगों के खिलाफ प्राथमिकी दर्ज की गई है।

शुभेंदु अधिकारी ने बताया कि घायलों का एसएसकेएम अस्पताल में इलाज किया जा रहा है और डे की पत्नी सोमा की शिकायत के आधार पर आठ लोगों को गिरफ्तार किया गया है। उन्होंने बताया कि राज्य सरकार ने शुक्रवार को मृतक के परिवार को चार लाख रुपये का चेक सौंपा। मुख्यमंत्री ने कहा कि

भ्रष्ट लोगों और उनकी गतिविधियों के खिलाफ औपचारिक रूप से शिकायत दर्ज कराने के बाद, नागरिक पुलिस और प्रशासन पर भरोसा कर सकते हैं। हम कानून के मुताबिक दौबी पाए जाने वालों के खिलाफ सख्त कार्रवाई करेंगे। उन्होंने कहा कि हमने एक पूर्व विधायक को गिरफ्तार किया है। एसटीएफ और हुगली पुलिस उन्हें कर्नाटक से वापस लाई है। लोगों को गुट बनाकर आरोपियों के घरों पर जाने की जरूरत नहीं है। जरूरत पड़ने पर पुलिस सीआइडी और अंतर-राज्यीय एजेंसियों की मदद लेगी। एसटीएफ के पास जांच के आधुनिक उपकरण हैं और जहां भी सबूत मिलेंगे, वहां कार्रवाई की जाएगी। यह राजनीतिक बदले की भावना नहीं है। सरकार इस तरह काम नहीं करती।

शुभेंदु अधिकारी ने बताया कि उनकी सरकार ने भ्रष्टाचार और हिंसक अपराधों के प्रति कतई बर्दाशत नहीं करने की नीति अपनाई है। मैं राज्य के लोगों को बताना चाहता हूँ कि हमने कतई बर्दाशत नहीं करने की नीति अपनाई है।

दुर्लभ तस्वीरों, टिकटों व दस्तावेजों की प्रदर्शनी एकल पर्दा सिनेमाघरों से रूबरू करा रही ‘दास्तान-ए-पटना टाकीज’

पटना, 19 जून (भाषा)।

पटना की मौजूदा पीढ़ी को शहर के भूले-बिसरे सांस्कृतिक केंद्रों से रूबरू कराने की कोशिश के तहत अब ध्वस्त हो चुके एकल पर्दा वाले सिनेमाघरों की दुर्लभ तस्वीरों, पुराने टिकटों और इनसे जुड़े अन्य दस्तावेजों की यहाँ एक प्रदर्शनी लगाई गई है।

‘दास्तान-ए-पटना टाकीज’ शीर्षक वाली यह प्रदर्शनी पटना के उस गौरवशाली दौर पर प्रकाश डालती है, जब यह शहर फिल्म प्रदर्शन का प्रमुख केंद्र हुआ करता था। साथ ही यह बदलते समय, डिजिटल तकनीक और मल्टीप्लेक्स संस्कृति के आगमन के कारण इस विरासत के धीरे-धीरे लुप्त होने की कहानी भी बयां करती है। प्रदर्शनी में पटना के कुछ सबसे प्रतिष्ठित एकल पर्दा सिनेमाघरों का इतिहास दर्शाया गया है। इनमें ‘गंधी मैदान के निकट स्थित ‘एलफिंस्टन पिक्चर पैलेस’ (पटना का सबसे पुराना सिनेमाघर, जिसे बाद में केवल ‘एलफिंस्टन’ के नाम से जाना गया), ‘रीजेंट सिनेमा’ (जिसकी शुरुआत 1929 में ‘पैलेस आफ वैरायटीज’ के रूप में हुई



पटना में ‘सिंगल-स्क्रीन थिएटरों’ में लगी प्रदर्शनी में लोग।

बताई जाती है), 1940 के दशक का आर्ट डेको शैली वाला ‘पर्ल सिनेमा’ (जिसे 2012 में ध्वस्त कर दिया गया), बाकरगंज क्षेत्र का ‘रूपक सिनेमा’ और पटना-गया रोड स्थित ‘अशोक सिनेमा’ शामिल हैं।

‘एलफिंस्टन’ सिनेमाघर को ‘एलफिंस्टन बायोस्कोप कंपनी’ अथवा पारसी सिनेमा अग्रदूत जेएफ मदन की ‘मदान थिएटर्स’ संचालित करती थी। इसे करीब

एक दशक पहले ध्वस्त कर दिया गया था। उसके स्थान पर नए भवन का निर्माण किया गया है, जो पुराने नाम से ही संचालित होता है। ‘एलफिंस्टन’ में नाटकों और अन्य सांस्कृतिक कार्यक्रमों के आयोजन की भी व्यवस्था थी।

कई सिनेमा विशेषज्ञों का मानना है कि इसकी शुरुआत एक रंगमंच के रूप में हुई थी और बाद में इसे सिनेमाघर के रूप में भी इस्तेमाल किया जाने लगा।

एनआइए जांच वाले मामलों में 10 आरोपी गिरफ्तार

मणिपुर, 19 जून (भाषा)।

सुरक्षा बलों ने मणिपुर के अलग-अलग जिलों से एनआइए द्वारा जांच किए जा रहे कई मामलों में आरोपी दस लोगों को गिरफ्तार किया। पुलिस ने शुक्रवार को एक आधिकारिक बयान जारी कर यह जानकारी दी। बयान के अनुसार, एनआइए के मामलों में मणिपुर पुलिस, एनआइए और सीआरपीएफ की संयुक्त टीमों ने चुराचांदपुर, इंपल और उखलर समेत कई जिलों में छापेमारी कर दस आरोपियों को गिरफ्तार किया।

पुलिस ने बताया कि इन मामलों में उखलर में पंजाब नेशनल बैंक में डकैती, 5वीं आईआरबी से हथियार लूटे जाने की घटना, जिरियाम जिले में हमार महिला की हत्या, चार कुकुरी लोगों का अपहरण और हत्या, नारायणसेना में सीआरपीएफ पर हमला और मुख्यमंत्री के काफिले पर घात लगाकर किया गया हमला शामिल हैं। उखलर स्थित पंजाब नेशनल बैंक (पीएनबी) की एक शाखा से 30 नवंबर, 2023 को 18.85 करोड़ रुपये लूट लिए गए थे। बिष्णुपुर जिले के नारायणसेना स्थित इंडिया रिजर्व बटालियन (आईआरबी) शिविर पर 27 अप्रैल, 2024 को हुए हमले में केंद्रीय रिजर्व पुलिस बल (सीआरपीएफ) के दो जवान मारे गए थे और दो अन्य घायल हुए थे। संदिग्ध उग्रवादियों ने 10 जून, 2024 को तत्कालीन मुख्यमंत्री एन बीरेन सिंह के अग्रिम सुरक्षा काफिले पर घात लगाकर हमला किया था।

GVP INFOTECH LIMITED
(CIN: L74110DL2011PLC221111)
Regd. Office: Plot No. 710, Naurang House, Kasturba Gandhi (KG) Road, Connaught PLA, CE, New Delhi, India - 110 001 Tel: +91-769826406, Email ID: secretarial@gvpinfotech.com, Website: https://gvpinfotech.com

NOTICE FOR RECORD DATE FOR FIRST AND FINAL CALL ON PARTLY PAID-UP RIGHTS EQUITY SHARES OF THE COMPANY

Notice is hereby given that the Company has fixed **Thursday, 25th June, 2026** as the Record Date for the purpose of determining the holders of the Partly paid-up Rights Equity Shares of the Company to whom the call notice will be sent for payment of the First and Final call of Rs. 5,00/- each (out of which Rs. 1,00/- will be adjusted towards face value and Rs. 4,00/- will be adjusted towards securities premium) on the outstanding 2,11,72,007 partly paid-up Equity Shares of the Company having a Face Value of Rs. 2,00/- each with Re. 1,00/- paid-up ('Rights Equity Shares') which were allotted on 30th July, 2025, on Rights Basis pursuant to the Letter of Offer ("LOF") dated 1st July, 2025.

For GVP Infotech Limited
Sd/-
Dhaval Jitendrakumar Mistry
Director
Date: 19th June, 2026
Place: Delhi
DIN: 03411290

प्राप्त-जी इन्वार्डर बैंक सिंगल एक्जिट मैनेजमेंट कंपनी प्राइवेट लिमिटेड, के लिए रफि की अधिव्यक्ति हेतु आमंत्रण (भारतीय विचारविमर्श और अनुसंधान/संशोधन/सिस्टम इंटीग्रेशन के लिए विदेशी निवेशकों को आमंत्रित करने के लिए)

प्राथमिक विवरण

1. बैंक व सीआईएफ/एएलपीवी के के साथ कॉर्पोरेट देनदार का नाम:	एच.एल.एन. मैनेजमेंट कंपनी प्राइवेट लिमिटेड CIN: U33100UP2014PTC066739 PAN: AADCH4915
2. पंजीकृत कार्यालय का पता:	यूनिट नंबर 2601, गोल्ड टावर, वेब नगर, सेक्टर-18 नोएडा, नोएडा सेक्टर 16, गीता बुद्ध नगर नोएडा, उत्तर प्रदेश, भारत, 201301 https://witworthpvt.com
3. वेबसाइट का पता:	www.witworthpvt.com
4. उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं।	हथियार में रखे कुछ मंत्र के अलावा कोई अचल संपत्ति नहीं है।
5. मुख्य उत्पादों/सेवाओं की स्थापित क्षमता :	वर्तमान में कोई व्यवसाय नहीं है।
6. पिछले तिथि के वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य :	लागू नहीं
7. कर्मचारियों/कामगारों की संख्या :	लागू नहीं
8. दो वर्षों के अंतिम उपलब्ध तिथि के विवरण (अनुसंधान के लिए, लेनदारों की सूची सुधारण पर उपलब्ध है।)	cihp.hqlamps@gmail.com पर ईमेल द्वारा अनुसंधान किया जा सकता है।
9. सॉल्यूशंस की धारा 25(2)(ए) के तहत समायोजन आवेदकों के लिए पाठ्यक्रम सुधारण पर उपलब्ध है।	cihp.hqlamps@gmail.com पर ईमेल द्वारा अनुसंधान किया जा सकता है।
10. रफि की अधिव्यक्ति प्राप्त करने की अधिसूचना तिथि:	05-07-2026
11. संपत्ति सत्यापन आवेदकों की अंतिम सूची जारी करने की तिथि:	15-07-2026
12. अंतिम सूची पर आधारित जमा करने की अधिसूचना तिथि:	20-07-2026
13. संपत्ति सत्यापन आवेदकों की अधिसूचना जारी करने की तिथि:	30-07-2026
14. संपत्ति सत्यापन आवेदकों के लिए शुभानुमान जारी करने की तिथि, मूल्यांकन मॉडल और समायोजन योजनाओं के लिए अनुसंधान:	04-08-2026
15. समायोजन योजना प्रस्तुत करने की अधिसूचना तिथि:	03-09-2026
16. अधिव्यक्ति हेतु आमंत्रण जमा करने के लिए प्रक्रिया ईमेल आईडी :	cihp.hqlamps@gmail.com
17. सुधारण के लिए के लिए कॉर्पोरेट देनदार की पंजीकरण तिथि का विवरण:	लागू नहीं

हस्ता /
सीए रिफरेंस लॉकर चक्रवर्ती
सहायक सेक्टर
एच.एल.एन. मैनेजमेंट कंपनी प्राइवेट लिमिटेड के मामले में
आईसीडीआई पंजीकरण क्रमांक: IBB/I/A-002/IF-NO0863/2019-2020/12776
एड्रेस ई: AA2/12776/02/311226/204192

दिनांक 20.06.2026 पंजीकरण पता: सी-54, पहले नोडलर, डिफेंस कॉलोनी, नई दिल्ली-110022
सिंह दिल्ली ई-मेल आईडी: bhaichand@icai.com, cihp.hqlamps@gmail.com

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INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

CSM TECHNOLOGIES LIMITED
(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was originally incorporated in the name and style of "Cybertech Software & Multimedia Private Limited" under the provisions of the Companies Act, 1956, pursuant to a certificate of incorporation dated July 15, 1996, issued by the Registrar of Companies, Orissa. Subsequently, in order to create a better brand value in the domestic and international markets, the name of our Company was changed to "CSM Technologies Private Limited", pursuant to a certificate of incorporation dated October 13, 2014, issued by the Registrar of Companies, Cuttack. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed by our Board of Directors at their meeting held on June 18, 2025 and a special resolution passed by our Shareholders at the EGM held on July 11, 2025, following which the name of our Company was changed to "CSM Technologies Limited" and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies Central Processing Centre on July 29, 2025. For details of incorporation, changes in the name and registered office address of our Company, see "History and Certain Corporate Matters" on page 268 of the red herring prospectus dated June 17, 2026 ("RHP").

Corporate Identity Number: U62090OR1998PLC005380

Registered and Corporate Office: Plot No - E/56, Infocity-1, Chandrasekharpur, Dist.: Khurda, Khordha, Bhubaneswar - 751 024, Odisha, India.
Tel: + 0674 6635900; Contact Person: Shweta Janardhan Sharma, Company Secretary and Compliance Officer; E-mail: secretarial@csmttech; Website: www.csm.tech

OUR PROMOTERS: PRIYADARSHI PANY AND LAGNA PANDA

INITIAL PUBLIC OFFERING OF UP TO 1,29,01,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF CSM TECHNOLOGIES LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹10 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹10 PER EQUITY SHARE) ("ISSUE PRICE") AGGREGATING UP TO ₹1,29,01,000 LAKHS ("ISSUE"). THIS ISSUE INCLUDES A RESERVATION OF UP TO 1,30,000 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING TO ₹1,30,000 LAKHS (CONSTITUTING []% OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE ISSUE LESS THE EMPLOYEE RESERVATION PORTION IS HEREAFTER REFERRED TO AS "NET ISSUE". THE ISSUE AND THE NET ISSUE WOULD CONSTITUTE []% AND []%, RESPECTIVELY, OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL.

DETAILS OF THE OFFER FOR SALE: NOT APPLICABLE

PRICE BAND: ₹107 TO ₹113 PER EQUITY SHARE OF FACE VALUE OF ₹10 EACH.
THE FLOOR PRICE IS 10.7 TIMES THE FACE VALUE OF THE EQUITY SHARES AND THE CAP PRICE IS 11.3 TIMES THE FACE VALUE OF THE EQUITY SHARES.
BIDS CAN BE MADE FOR A MINIMUM OF 132 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AND IN MULTIPLES OF 132 EQUITY SHARES OF FACE VALUE OF ₹10 EACH THEREAFTER.
THE PRICE TO EARNINGS RATIO ("P/E") BASED ON DILUTED EARNINGS PER SHARE ("EPS") FOR FINANCIAL YEAR ENDED 2025 FOR THE COMPANY AT THE UPPER END OF THE PRICE BAND IS 30.38 TIMES AND AT THE LOWER END OF THE PRICE BAND IS 28.76 TIMES AS COMPARED TO THE AVERAGE INDUSTRY PEER GROUP P/E RATIO OF 14.28 TIMES.

BID/ISSUE PERIOD	ANCHOR INVESTOR BIDDING DATE TUESDAY, JUNE 23, 2026 BID/ISSUE OPENS ON WEDNESDAY, JUNE 24, 2026 BID/ISSUE CLOSURES ON MONDAY, JUNE 29, 2026*
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* UPI mandate end time and date shall be at 5:00 pm on the Bid/Issue Closing Date.

RISK TO INVESTORS
For details, refer to section titled "Risk Factors" on page 24 of the RHP.

- The Weighted Average Return on Net worth for last three fiscal is 21.49%
- The price/earnings ratio based on diluted EPS for financial year 2025 at the upper end of the price band is as high as 30.38 as compared to the average industry price/earnings ratio of 14.28.
- During the past three fiscal years, the BRLM have handled 3 public issues out of which 1 issue closed below the issue price on listing date.

NOTICE TO INVESTORS
CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JUNE 17, 2026 (THE "RHP") (THE "CORRIGENDUM")

This Corrigendum is in reference to the RHP dated June 17, 2026 filed with the Registrar of Companies, Orissa at Cuttack ("RoC"), the Securities and Exchange Board of India ("SEBI") and the Stock Exchanges in relation to the Issue.

In this regard, potential Bidders should note the following modification to the disclosures in the RHP:
In the row titled "Maximum Bid" in the table setting out the details of the issue structure in "Issue Structure" on page 443 of the RHP, the reference to "Issue size" should be read as "Net Issue size".
The information in this Corrigendum modifies and updates the information (as applicable) in the RHP solely to the extent set out above. The RHP accordingly stands amended to the extent stated hereinabove and the above changes are to be read in conjunction with the RHP. However, this Corrigendum does not purport to, nor does it, reflect any change that has occurred from the date of filing of the RHP and accordingly does not include the changes and/or updates that will be included in the Prospectus. Please note that the information included in the RHP will be suitably updated, including to the extent updated by way of this Corrigendum, as may be applicable, in the Prospectus as and when filed with the RoC, and subsequently submitted with the SEBI and the Stock Exchanges. Investors should not rely on the Draft Red Herring Prospectus for any investment decision and should read the RHP along with this Corrigendum before making an investment decision with respect to the Issue.
This Corrigendum shall be available on the website of SEBI at www.sebi.gov.in, the websites of Stock Exchanges at www.nseindia.com and www.bseindia.com, the website of our Company at www.csm.tech and the website of the Book Running Lead Manager, namely, Keynote Financial Services Limited at www.keynoteindia.net. All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meanings ascribed to them in the RHP.

ASBA* | Simple, Safe, Smart way of Application!!!
*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CDBT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021 CDBT circular no. 7 of 2022, dated March 30, 2022, read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 447 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intId=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intId=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and ICICI Bank Limited have been appointed as the Sponsor Banks for the issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For issue related queries, please contact the BRLM on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 180012011740 and mail id: ipo_upi@npci.org.in.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
KEYNOTE Keynote Financial Services Limited The Ruby, 9th Floor, Senapati Bapat Marg, Dadar (West), Mumbai - 400 028, Maharashtra, India. Tel: +91 22 6826 6000 E-mail: mbd@keynoteindia.net Investor Grievance E-mail: investors@keynoteindia.net Website: www.keynoteindia.net Contact person: Virendra Chaurasia / Sunu Thomas SEBI Registration No.: INM000003606	KFINTECH KFin Technologies Limited 301, The Centrum, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 Tel: 040-67162222/18003094001 E-mail: csmttechnologies.ip@kfintech.com Investor grievance E-mail: einward.rs@kfintech.com Website: www.kfintech.com Contact person: M. Murali Krishna SEBI Registration No.: INR000002221	Shweta Janardhan Sharma, CSM TECHNOLOGIES LIMITED Plot No - E/56, Infocity-1, Chandrasekharpur, Dist.: Khurda, Khordha, Bhubaneswar - 751 024, Odisha, India. Tel No.: +0674 6635900; Email: secretarial@csmt.tech Website: www.csm.tech Bidders are advised to contact the Company Secretary and Compliance Officer and/or the Registrar to the Issue in case of any pre-issue or post-issue related grievances such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders, non-receipt of funds by electronic mode, etc. For all issue-related queries and for redressal of complaints, Investors may also write to the BRLM.

For CSM TECHNOLOGIES LIMITED
On behalf of the Board of Directors
Sd/-
Shweta Janardhan Sharma,
Company Secretary and Compliance Officer

Place : Bhubaneswar, Odisha
Date : June 19, 2026

CSM Technologies Limited ("Company") is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated June 17, 2026 with the RoC, the SEBI and the Stock Exchanges. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Keynote Financial Services Limited at www.keynoteindia.net, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.csm.tech. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 24 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges.

This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

DIE MANN SCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G
New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promotes beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups. "Germans don't need any discount for beer I am sure, but we need our fans to be supercharged for the World Cup," says Matthias Weber, the manager.

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

A team defined by their knack of winning or reaching the far end of tournaments, Germany exists in 2022 World Cup, premature oysters in Europe have dented their image. Two world and redemptions are a form and Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media



Germany defeated Curacao 7-1 in their opening match

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2011.

Germany is going through a cultural transition with multiculturalism at its forefront. Out



WORLD CUP

of the 26 in the squad, 12 have immigrant backgrounds.

The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed on to Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be. There was a time

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him into the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

"Just bring the Cup back!" Matthias says. Just be Turniermannschaft again.

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success

AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands. That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before the market catches up.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust — not celebrity endorsements — would become the most valuable currency in personal care.

The numbers suggest the founders got the timing right. Innovist ended FY25 with revenue of around ₹300 crore, roughly triple the ₹100 crore reported in FY24. The company also reported its first annual profit of ₹12 crore in FY25, compared with a loss of ₹12.5 crore in the previous year.

The L'Oréal investment in 2026 further validates the company's science-first approach and signals growing global interest in India's emerging beauty-tech ecosystem. It also underlines how rapidly the market has evolved — from one driven largely by branding and aspiration to one increasingly shaped by ingredients, efficacy and consumer trust.

Innovist's success is also about three founders who recognised a fundamental shift in consumer behaviour early, built for it patiently and turned trust into a competitive advantage.



Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain **Ahraf Hakimi** has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.

CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces: Marketplaces are facing severe backlogs.

—Compiled by Ankit Pattnaik

SAGARSOFT (INDIA) LIMITED
CIN: L72200GT1995PL023823
Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033.
Phone: 040 67191000 Fax: 040 23114607.
Website: www.sagarsoft.in Email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The Company has sent the Notice of the AGM along with the Annual Report for the year 2025-26 on 18th June, 2026 through electronic mode to the Members whose email addresses are registered with the Company or Registrar & Transfer Agent, M/s. KFin Technologies Limited and Depositories, in accordance with the General Circular No. 03/2025 dated September 22, 2025 issued by Ministry of Corporate Affairs, read with circulars issued earlier in this regard (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFO-POD-2/P/CIR/2024/133 dated October 3, 2024 ("SEBI Circular"), issued by the Securities and Exchange Board of India, permitted holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue. The requirement of sending the physical copies of the Notice of the AGM has also been dispensed with vide the said MCA and SEBI Circulars.

The Annual Report of the company containing the Notice of the AGM is also available for download from the Company's website at <https://www.sagarsoft.in/wp-content/uploads/2026/06/Sagarsoft-Annual-Report-2026.pdf> and on the website of the stock exchange at www.bseindia.com. The Annual Report is also available on the website of M/s. KFin Technologies Limited at <https://www.evoting.kfintech.com>, the Registrar and Transfer Agent of the Company.

Remote e-Voting:
Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules 2014 as amended and Secretarial standards-2 issued by the Institute of Company Secretaries of India in general meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

However, pursuant to SEBI circular no. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 on e-voting facility provided by Listed Companies, e-voting process is allowed to be enabled on all the individual demat account holders, by way of single login credential, through their demat accounts / websites of Depositories / DP's in order to increase the efficiency of the voting process. Individual demat account holders would be able to cast their vote without having to register again with the e-voting service provider (ESP) thereby not only facilitating seamless authentication but also ease and convenience of participating in e-voting process. Shareholders are advised to update their mobile number and e-mail ID with their DP's to access e-voting facility.

The remote e-voting period will commence on Monday the 06th July, 2026 at 9:00 a.m. (IST) and ends on Thursday, the 9th July, 2026 at 05:00 p.m. (IST). During this period, Members holding shares as on cut-off date 03rd July, 2026, may cast their vote electronically. The remote e-voting module shall be disabled by KFin Technologies Limited thereafter.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The members who have cast their votes by remote e-voting prior to the AGM may also attend, participate in the AGM through VC / OAVM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes a Member of the Company after 12th June, 2026, being the date required for sending the AGM Notice & Annual Report through email and holds shares as on 03rd July, 2026, being the cut-off date, may obtain the login ID and password by sending a request at evoting@kfintech.com.

The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on the Company's website and also on the website of KFin Technologies Limited. However, if a person is already registered with KFin Technologies Limited for e-voting, then his / her existing user ID and password can be used for casting vote.

In case of any queries or grievances pertaining to e-voting procedure, members may refer to the Frequently Asked Questions (FAQs) for members available at the downloads section of <https://www.evoting.kfintech.com> or may contact Mr. S. R. Ramesh, Deputy Vice President, KFin Technologies Limited, Unit: Sagarsoft (India) Limited, Selenium Building, Tower B, Plot No(s): 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032. Toll Free No. : 1800-3094-001.

SPEAKER REGISTRATION BEFORE AGM
Shareholders who wish to register as speakers are requested to visit <https://meetings.kfintech.com/ignv2.aspx> and click on Speaker Registration between Monday, 6th July, 2026 (9:00 a.m. IST) to Thursday, 9th July, 2026 (5:00 p.m. IST). Only those Members who have pre-registered themselves as a speaker will be allowed to express their views/ask questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.

Book Closure and Dividend:
Notice is further given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 11 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 04th July, 2026 to 10th July, 2026 (both days inclusive) for the purpose of determining members eligible for participation in voting on the resolutions contained in the Notice of the AGM and for the dividend (if declared), thereat as mentioned in the said Notice.

For and on behalf of Sagarsoft (India) Limited

Sd/-
T. Sri Sai Manasa
Company Secretary
Membership No: F13917

Place : Hyderabad
Date : 19th June, 2026

LUMAX **LUMAX INDUSTRIES LIMITED** **DK JAIN GROUP**
Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046
Website: www.lumaxworld.in/lumaxindustries. Tel: 011-49857832
Email: lumaxshare@lumaxmail.com, CIN: L74899DL1991PLC012804

NOTICE

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholders of the Company:

S. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.(s) From To	No. of Shares
1.	Mangal Dattatraya Patil Jointly with Dattatraya G Patel	M001629	63698	1634256 1634305	50
			86131	3535921 3535970	50
			86132	3535971 3535995	25
			133940	7901671 7901690	20
2.	Vinod Jain	V000328	8028	707151 707200	50
			68353	1866901 1866950	50
			97479	4676851 4676950	100
			97480	4676951 4677000	50
				Total	395

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For **LUMAX INDUSTRIES LIMITED**
RAAJESH KUMAR GUPTA
EXECUTIVE DIRECTOR & COMPANY SECRETARY
M.NO. ACS 8709

Place: Gurugram
Date : 19.06.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED
AT ALLAHABAD BENCH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	H.Q Lamps Manufacturing Co Private Limited CIN: U33100UP2014PTC066739 PAN: AADCH4915
2. Address of the registered office.	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Noida Sector 18, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3. URL of website	https://witworthipe.com/
4. Details of place where majority of fixed assets are located	There are no fixed assets except some inventory lying at Hartdwar.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: corp.hqlamps@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Can be requested over mail at: corp.hqlamps@gmail.com
10. Last date for receipt of expression of interest	05-07-2026
11. Date of issue of provisional list of prospective resolution applicants	15-07-2026
12. Last date for submission of objections to provisional list	20-07-2026
13. Date of issue of final list of prospective resolution applicants	30-07-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2026
15. Last date for submission of resolution plans	03-09-2026
16. Process email id to submit Expression of Interest	corp.hqlamps@gmail.com
17. Details of the corporate debtor's registration status as MSME.	NA

Sd/-
CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No. : ABB/PA-002/IP-N00863/2019-2020/12778
AFA No: AA2/12778/02311226/20192
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110042
E-Mail ID: bhichakravarti.associates@gmail.com, corp.hqlamps@gmail.com

Date: 20.06.2026
Place: New Delhi

JAIPUR DEVELOPMENT AUTHORITY
Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004

No. F.4(44332)JDA/G.STORE/Scanning Work/2026-D-196 Date : 16.06.2026

NOTICE INVITING BID
NIB No.: JDA/G.Store/03/2026-27

Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only.) The last date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M. Details May be seen in the Bidding Document available on www.jda.rajasthan.gov.in, www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in.

UBN No. : JDA2627SLRC00154
To participate in the bid, bidder has to be:

- Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.
- Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission. **Dy. Commissioner (Stores)**

Raj.Samwad/C/26/5234

Bharat Electronics Limited
QUALITY. TECHNOLOGY. INNOVATION.
BHARAT ELECTRONICS LIMITED
(A Govt. of India Enterprise under the Ministry of Defence)
CIN: L32399KA1954QI000787
"Har Ek Kaam Desh Ke Naam"
Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.
E-mail: secretary@bel.co.in. Website: www.bel-india.in. Ph: 080-25039300.

NOTICE
Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/#dividend>

In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before **September 10, 2026**, wrt Final Dividend 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.

For Bharat Electronics Limited
Sd/-
Company Secretary

Bengaluru
19 June 2026

Welspun CORP **WELSPUN CORP LIMITED**
(Corporate Identification Number - L27100GJ1995PL025609)
Regd. Office: Welspun City, Village Versamendi, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 602222
Corp. Office: Welspun House, Kamata Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. 022 - 2490 8000
Company Secretary: WCL@welspun.com www.welspuncorp.com

NOTICE OF 31st Annual General Meeting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on **Friday, 17th July, 2026 at 4:00 P.M. (IST)** through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs ("MCA"), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

In Compliance with the aforesaid circulars, the Notice of the 31st AGM along with the Annual Report for the financial year 2025-26 will be sent electronically to those Members whose email addresses are registered with the Company/Registrar and Transfer Agent (RTA)/ Depository Participants (DPs)/Depositories.

Additionally, in compliance with Regulation 36(1)(b) of the SEBI Listing Regulations, the Company shall also dispatched a letter to members whose e-mail addresses are not registered with the Company/RTA/DPs providing the weblink of Company's website from where the Annual Report for the FY 2025-26 can be accessed.

The Notice of the AGM and Annual Report 2025-26 will also be uploaded on the Company's website at www.welspuncorp.com, National Securities Depository Limited ("NSDL") (Agency for providing the remote e-voting facility) at www.evoting.nsdl.com and the website of Stock Exchanges i.e., BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

Registration of email and update of bank account:
Members who wish to register/ update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

- For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA.atrml.helpdesk@in.mprms.mufg.com along with the documents mentioned in the Form.
- For shares in Demat mode: register/ update details with the respective DP.

The relevant communication in this regard is also available on the Company's website and has been sent to Members holding shares in physical form to furnish their KYC details which are not registered with the Company/RTA.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026. The Dividend, as recommended by the Board of Directors and if approved at the AGM, will be paid to Members and their mandates whose name appear as:

- Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and
- Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Securities and Exchange Board of India (SEBI), vide its Master Circular No. HO/38/13/(4)/2026-MIRSD-P01/14298/2026 dated 6th February, 2026 has issued guidelines for Members holding shares in physical form to furnish PAN, Choice of Nomination, Contact details (Postal Address with PIN and Mobile Number), Bank A/c details and Specimen signature with the Company or RTA. Shareholder(s) whose Bank A/c does not have the above mentioned details will be eligible:

- to lodge grievance or avail any service request from the RTA only after furnishing PAN, KYC details.
- for any payment including dividend in respect of such folios only through electronic mode with effect from 1st April, 2024.

The relevant forms viz., ISR 1, 2, 3, 4, 5 and SH 13 are available on the Company's website at <https://www.welspuncorp.com/common-and-simplified-norms-for-processing-investors-service-request.php>

The Company shall provide its Members, facility of remote e-voting through electronic voting services arranged by NSDL. E-voting shall also be made available to the Members participating in the AGM. In accordance with terms of aforesaid Circular, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts / websites of NSDL and/or Central Depository Services (India) Limited ("CDSL") or DPs. The process and manner for remote e-voting and voting at the AGM through various modes will be provided in the Notice of the AGM and will also be made available on the Company's website www.welspuncorp.com.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM.

For Welspun Corp Limited
Sd/-
Kamal Rathi
Company Secretary
ACS : 18182

Date: 19th June, 2026
Place: Mumbai

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Financial Express (F) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

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Kolkata

Kolkata

DIE MANN SCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G New Jersey, June 19



Germany defeated Curacao 7-1 in their opening match

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups.

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded. Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him out of the heart of another debate.

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Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him out of the heart of another debate.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline.

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country.

Germany is going through a cultural transition with multiculturalism at its forefront. Multi-

of the 26 in the squad, 12 have immigrant backgrounds. The fans have more sporting reasons to worry. They bemoan the absence of a leader.

Franz Beckenbauer, passed onto Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be.

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

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When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

ing more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before the market catches up.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust — not celebrity endorsements — would become the most valuable currency in personal care.

The numbers suggest the founders got the timing right. Innovist ended FY25 with revenue of around ₹300 crore, roughly treble the ₹100 crore reported in FY24. The company also reported its first annual profit of ₹12 crore in FY25, compared with a loss of ₹12.5 crore in the previous year.

The L'Oréal investment in 2026 further validates the company's science-first approach and signals growing global interest in India's emerging beauty-tech ecosystem. It also underlines how rapidly the market has evolved — from one driven largely by branding and aspiration to one increasingly spiced by ingredients, efficacy and consumer trust.

Innovist's success is also about three founders who recognised a fundamental shift in consumer behaviour early, built for it patiently and turned trust into a competitive advantage.



FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain Achraf Hakimi has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.

CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces are facing severe backlogs.

SAGARSOFT (INDIA) LIMITED. Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033. Phone: 040 67191000 Fax: 040 23114607. Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure. Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

LUMAX INDUSTRIES LIMITED. Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046. Website: www.lumaxworld.in lumaxindustries. Tel: 011-49857832 Email: lumaxshare@lumaxmail.com. CIN: L74699DL1981PLC012804

Table with 5 columns: S. No., Name of the Shareholder, Folio No., Certificate No., Distinctive No.(s) From To, No. of Shares. Total 395 shares.

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, Details. Includes name of corporate debtor, address of registered office, URL of website, etc.

JAIPIUR DEVELOPMENT AUTHORITY. Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004. No. F.6(444332)JDA/G.STORE/Scanning Work/2026-D-196 Date : 16.06.2026

NOTICE INVITING BID. NIB No.: JDA/G.Store/03/2026-27. Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only).

1. Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.

Defence Electronics and beyond. BHARAT ELECTRONICS LIMITED. Quality Technology Innovation. (A Govt. of India Enterprise under the Ministry of Defence) CIN: L32309KA1954OQ00077

NOTICE. Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

WELSPUN CORP. WELSPUN CORP LIMITED. (Corporate Identification Number - L27100G1995PLC025609) Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 862222

NOTICE OF 31st Annual General Meeting. Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

Registration of email and update of bank account. Members who wish to register/update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

• For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA at ml.helpdesk@in.pmms.mufg.com along with the documents mentioned in the Form. • For shares in Demat mode: register/update details with the respective DP.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM. For Welspun Corp Limited Sd/- Kamal Rathi Company Secretary ACS : 18182

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

DIE MANNNSCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G
New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups. "Germans don't need any discount for beer I am sure, but we need our fans to be supercharged for the World Cup," says Matthias Weber, the manager.

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

A team defined by their knack of winning or reaching the fag end of tournaments. Group exists in 2022 World Cup, premature ousters in Europe have dented their image. Reform and redemptions are two words the Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media



Germany defeated Curacao 7-1 in their opening match REUTERS

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2011.

Germany is going through a cultural transition with multiculturalism at its forefront. Out



WORLD CUP

of the 26 in the squad, 12 have immigrant backgrounds.

The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed out to Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be. There was a time

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him into the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

"Just bring the Cup back!" Matthias says. Just be Turniermannschaft again.

Repeat success

AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands. That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs.

Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into

accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

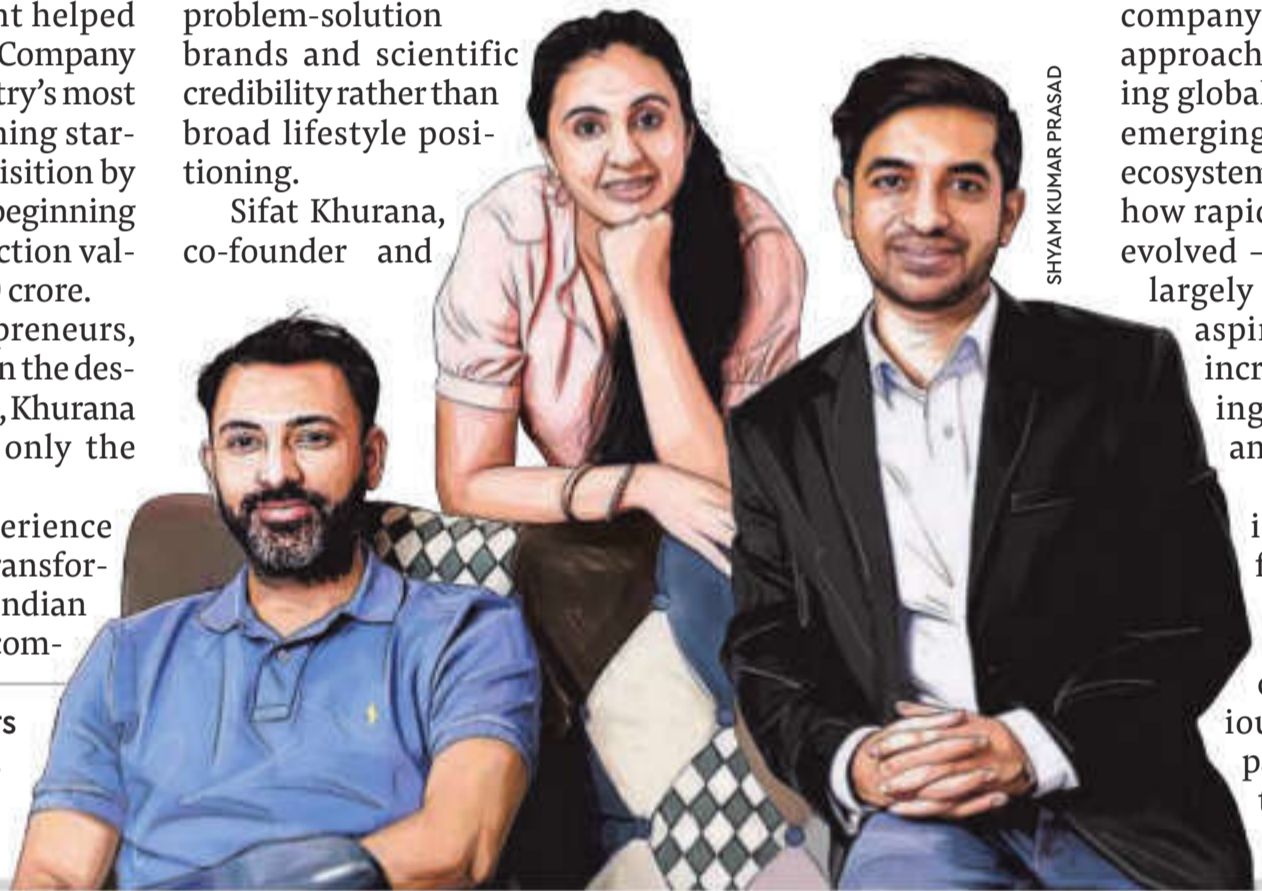
generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust — not celebrity endorsements — would become the most valuable currency in personal care.

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Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

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Morocco captain **Achraf Hakimi** has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

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Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.

restrictions its team is facing in the US at the World Cup. Due to uncertainty over visas, the Iranian team are commuting from their tournament base in co-host Mexico for their three group games in the United States.

CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces: Marketplaces are facing severe backlogs.

—Compiled by Ankit Pattnaik

SAGARSOFT (INDIA) LIMITED
CIN: L72200TG1996PLC023823
Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033.
Phone: 040 67191000 Fax: 040 23114607.
Website: www.sagarsoft.in Email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting Information and Book Closure

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3.30 p.m. through Video Conference ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of the AGM. The Company has sent the Notice of the AGM along with the Annual Report for the year 2025-26 on 18th June, 2026 through electronic mode to the Members whose email addresses are registered with the Company or Registrar & Transfer Agent, M/s. KFin Technologies Limited and Depositories, in accordance with the General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs, read with circulars issued earlier in this regard (collectively referred to as "MCA Circulars" and SEBI Circular No. SEBIHO/CFD/CFD-PD-2/P/CI/R/2024/133 dated October 3, 2024 ("SEBI Circular"), issued by the Securities and Exchange Board of India, permitted holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue. The requirement of sending the physical copies of the Notice of the AGM has also been dispensed with vide the said MCA and SEBI Circulars.

The Annual Report of the company containing the Notice of the AGM is also available for download from the Company's website at <https://www.sagarsoft.in/wp-content/uploads/2026/06/Sagarsoft-Annual-Report-2026.pdf> and on the website of the stock exchange at www.bseindia.com. The Annual Report is also available on the website of M/s. KFin Technologies Limited at <https://www.evoting.kfintech.com>, the Registrar and Transfer Agent of the company.

Remote e-Voting:
Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules 2014 as amended and Secretarial standards issued by the Institute of Company Secretaries of India on General meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

However, pursuant to SEBI circular no. SEBIHO/CFD/CFD/CI/RP/2020/242 dated December 9, 2020 on "e-voting facility provided by Listed Companies", e-voting process has been enabled to all the demat accounts maintained by the Institute of Company Secretaries of India on General meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

The remote e-voting period will commence on Monday the 08th July, 2026 at 9.00 a.m. (IST) and ends on Thursday, the 9th July, 2026 at 05.00 p.m. (IST). During this period, Members holding shares as on cut-off date (03rd July, 2026), may cast their vote electronically. The remote e-voting module shall be disabled by KFin Technologies Limited thereafter.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The members who have cast their votes by remote e-voting prior to the AGM may also attend & participate in the AGM through VC / OAVM but shall not be entitled to cast their votes again.

Any person who acquires shares of the Company and becomes a Member of the Company after 12th June, 2026, being the date reckoned for sending the AGM Notice & Annual Report through email and holds shares as on 03rd July, 2026, being the cut-off date, may obtain the login ID and password by sending a request at evoting@kfintech.com.

The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on the Company's website and also on the website of KFin Technologies Limited. However, if a person is already registered with KFin Technologies Limited for e-voting, then his / her existing user ID and password can be used for casting vote.

In case of any queries or grievances pertaining to e-voting procedure, members may refer to the Frequently Asked Questions (FAQs) for members available at the downloads section of <https://evoting.kfintech.com> or may contact: Mr. S. R. Ramesh, Deputy Vice President, KFin Technologies Limited, Unit: Sagarsoft (India) Limited, Selenium Building, Tower B, Plot No(s). 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032. Toll Free No.: 1800-3094-001.

SPEAKER REGISTRATION BEFORE AGM
Shareholders who wish to register as speakers are requested to visit <https://meetings.kfintech.com/login/2.aspx> and click on Speaker Registration between Monday, 6th July, 2026 (9.00 a.m. IST) to Thursday, 9th July, 2026 (5.00 p.m. IST). Only those Members who have pre-registered themselves as a speaker will be allowed to express their views/ask questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.

Book Closure and Dividend:
Notice is further given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of Companies (Management and Administration) Rules, 2014 and Regulation 42 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 04th July, 2026 to 10th July, 2026 (both days inclusive) for the purpose of determining members eligible for participation in voting on the resolutions contained in the Notice of the AGM and for the dividend (if declared), thereat as mentioned in the said Notice.

For and on behalf of Sagarsoft (India) Limited

Sd/-
T. Sri Sai Manasa
Company Secretary
Place: Hyderabad
Date: 19th June, 2026
Membership No. F13917

LUMAX INDUSTRIES LIMITED
Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110045
Website: www.lumaxworld.com/lumaxindustries Tel: 011-49857832
Email: lumaxshare@lumaxmail.com; CIN: L74899DL1981PLC012804

NOTICE

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholders of the Company:

S. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.(s)		No. of Shares
				From	To	
1.	Mangal Dattatraya Patil Jointly with Dattatraya G Patil	M/001629	63698	1634256	1634305	50
			86131	3535921	3535970	50
			86132	3535971	3535995	25
			133940	7901671	7901690	20
2.	Vinod Jain	V/000328	8028	707151	707200	50
			68353	1866901	1866950	50
			97479	4676851	4676950	100
			97480	4676951	4677000	50
					Total	

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For LUMAX INDUSTRIES LIMITED
RAAJESH KUMAR GUPTA
EXECUTIVE DIRECTOR & COMPANY SECRETARY
M.NO. ACS 8709
Place: Gurugram
Date: 19.06.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q. LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	H.Q. Lamps Manufacturing Co Private Limited CIN: U33100UP2014PTC066739 PAN: AADCH4915
2. Address of the registered office	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Noida Sector-16, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3. URL of website	https://www.hqlamps.com/
4. Details of place where majority of fixed assets are located	There are no fixed assets except some inventory lying at Haridwar.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Can be requested over mail at: corp.hqlamps@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL	Can be requested over mail at: corp.hqlamps@gmail.com
10. Last date for receipt of expression of interest	05-07-2026
11. Date of issue of provisional list of prospective resolution applicants	15-07-2026
12. Last date for submission of objections to provisional list	20-07-2026
13. Date of issue of final list of prospective resolution applicants	30-07-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2026
15. Last date for submission of resolution plans	03-09-2026
16. Process email id to submit Expression of Interest	corp.hqlamps@gmail.com
17. Details of the corporate debtor's registration status as MSME	NA

Sd/-
CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of H.Q. Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/PA-02/UP-N06063/2019-2020/12776
AFSA No: AA212776/02/31126/201492
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: bhchakravarti.associates@gmail.com, corp.hqlamps@gmail.com
Date: 20.06.2026
Place: New Delhi

JAIPUR DEVELOPMENT AUTHORITY
Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004

No. F.6(444332)JDA/G.STORE/Scanning Work/2026/D-195 Date: 16.06.2026

NOTICE INVITING BID
NIB No.: JDA/G.Store/03/2026-27

Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only). The last Date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M. Details May be seen in the Bidding Document available on www.jda.rajasthan.gov.in, www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in

UBN No. : JDA2627SLRC00154
To participate in the bid, bidder has to be:

- Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.
- Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission.

Dy. Commissioner
Raj, Samwad/C/26/5234

Bharat Electronics Limited
QUALITY TECHNOLOGY INNOVATION
BHARAT ELECTRONICS LIMITED
(A Govt. of India Enterprise under the Ministry of Defence)
CIN: L32309KA1954G000787
"Har Ek Kaam Desh Ke Naam"
Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.
E-mail: secretary@bel.co.in. Website: www.bel-india.in. Phone: 080-25039300.

NOTICE
Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/dividend>

In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before **September 10, 2026**, wrt Final Dividend 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.

For Bharat Electronics Limited
Sd/-
S Sreenivas
Company Secretary
Bengaluru
19 June 2026

Welspun Corp Limited
(Corporate Identification Number - L27100GJ1995PLC025609)
Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110.
Tel No. +91 2836 662222
Corp. Office: Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. 022 - 2490 8000
Company Secretary: WCL@welspun.com www.welspuncorp.com

NOTICE OF 31st Annual General Meeting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs ("MCA"), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

In Compliance with the aforesaid circulars, the Notice of the 31st AGM along with the Annual Report for the financial year 2025-26 will be sent electronically to those Members whose email addresses are registered with the Company/Registrar and Transfer Agent (RTA)/ Depository Participants ("DPs")/Depositories.

Additionally, in compliance with Regulation 36(1)(b) of the SEBI Listing Regulations, the Company shall also dispatched a letter to members whose e-mail addresses are not registered with the Company/RTA/DPs providing the weblink of Company's website from where the Annual Report for the FY 2025-26 can be accessed.

The Notice of the AGM and Annual Report 2025-26 will also be uploaded on the Company's website at www.welspuncorp.com, National Securities Depository Limited ("NSDL") (Agency for providing the remote e-voting facility) at www.evoting.nsdl.com and the website of Stock Exchanges i.e., BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

Registration of email and updation of bank account:
Members who wish to register/update their email ID and/or bank account mandate with the Company or MUFJ Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

- For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA@nl.helpdesk@in.mpm.com along with the documents mentioned in the Form.
- For shares in Demat mode: register/update details with the respective DP.

The relevant communication in this regard is also available on the Company's website and has been sent to Members holding shares in physical form to furnish their KYC details which are not registered with the Company/RTA.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026. The Dividend, as recommended by the Board of Directors and if approved at the AGM, will be paid to Members and their mandates whose name appear as:

- Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and
- Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Securities and Exchange Board of India (SEBI), vide its Master Circular No. HO/38/13/(4)2026-MRSD-PD/II/4298/2026 dated 6th February, 2026 has issued guidelines for Members holding shares in physical form to furnish PAN, Choice of Nomination, Contact details (Postal Address with PIN and Mobile Number), Bank AC details and Specimen signature with the Company or RTA. Shareholder(s) whose folio(s) do not have the above mentioned details will be eligible:

- to lodge grievance or avail any service request from the RTA only after furnishing PAN, KYC details.
- for any payment including dividend in respect of such folios only through electronic mode with effect from 1st April, 2024.

The relevant forms viz., ISR 1, 2, 3, 4, 5 and SH 13 are available on the Company's website at <https://www.welspuncorp.com/common-and-simplified-norms-for-processing-investors-service-request.php>

The Company shall provide its Members, facility of remote e-voting through electronic voting services arranged by NSDL. E-voting shall also be made available to the Members participating in the AGM. In accordance with terms of aforesaid Circular, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts / websites of NSDL and/or Central Depository Services (India) Limited ("CDSL") or DPs. The process and manner for remote e-voting and voting at the AGM through various modes will be provided in the Notice of the AGM and will also be made available on the Company's website www.welspuncorp.com.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM.

For Welspun Corp Limited
Sd/-
Kamal Rathi
Company Secretary
ACS : 18182
Date: 19th June, 2026
Place: Mumbai

DIE MANNSCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G
New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups. "Germans don't need any discount for beer! I am sure, but we need our fans to be supercharged for the World Cup," says Matthias Weber, the manager.

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

A team defined by their knack of winning or reaching the fag end of tournaments. Group exists in 2022 World Cup, premature ousters in Europe have dented their image. Reform and redemptions are two words the Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media



Germany defeated Curacao 7-1 in their opening match REUTERS

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2021.

Germany is going through a cultural transition with multiculturalism at its forefront. Out-



WORLD CUP

of the 26 in the squad, 12 have immigrant backgrounds.

The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed onto Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be. There was a time

when he was labelled the next Toni Kroos, but the plateaued. A trustworthy passer and ball-circulator, he is bereft of the command-former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him into the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

"Just bring the Cup back!" Matthias says. Just be Turniermannschaft again.

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success

AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands. That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs.

Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into

accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust — not celebrity endorsements — would become the most valuable currency in personal care.

The numbers suggest the founders got the timing right. Innovist ended FY25 with revenue of around ₹300 crore, roughly treble the ₹100 crore reported in FY24. The company also reported its first annual profit of ₹12 crore in FY25, compared with a loss of ₹12.5 crore in the previous year.

The L'Oréal investment in 2026 further validates the company's science-first approach and signals growing global interest in India's emerging beauty-tech ecosystem. It also underlines how rapidly the market has evolved — from one driven largely by branding and aspiration to one increasingly shaped by ingredients, efficacy and consumer trust.

Innovist's success is also about three founders who recognised a fundamental shift in consumer behaviour early, built for it patiently and turned trust into a competitive advantage.



Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola



SHYAM KUMAR PRASAD

FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain **Achraf Hakimi** has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.



CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces: Marketplaces are facing severe backlogs.

—Compiled by Ankit Pattnaik

SAGARSOFT (INDIA) LIMITED
CIN: L72200TG1996PLC023823
Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033.
Phone: 040 67191000 Fax: 040 23114607
Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting Information and Book Closure

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The Company has sent the Notice of the AGM along with the Annual Report for the year 2025-26 on 16th June, 2026 through electronic mode to the Members whose email addresses are registered with the Company or Registrar & Transfer Agent, M/s. KFin Technologies Limited and Depositories, in accordance with the General Circular No. 03/2025 dated September 22, 2025 issued by Ministry of Corporate Affairs, read with circulars issued earlier in this regard (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFO-POD-2/P/CIR/2024/133 dated October 3, 2024 ("SEBI Circular"), issued by the Securities and Exchange Board of India, permitted holding of the AGM through VC / OAVM, without the physical presence of the Members at a common venue. The requirement of sending the physical copies of the Notice of the AGM has also been dispensed with vide the said MCA and SEBI Circulars.

The Annual Report of the company containing the Notice of the AGM is also available for download from the Company's website at <https://www.sagarsoft.in/wp-content/uploads/2026/06/Sagarsoft-Annual-Report-2025.pdf> and on the website of the stock exchange at www.bseindia.com. The Annual Report is also available on the website of M/s. KFin Technologies Limited at <https://www.evoting.kfintech.com>, the Registrar and Transfer Agent of the company.

Remote e-Voting

Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules 2014 as amended and Secretarial standards-2 issued by the Institute of Company Secretaries of India on General Meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the AGM. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

However, pursuant to SEBI circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020 on "e-voting facility provided by Listed Companies", e-voting process has been enabled to all the individual demat account holders, by way of single login credential, through their demat accounts / websites of Depositories / DP's in order to increase the efficiency of the voting process.

Individual demat account holders would be able to cast their vote without having to register again with the e-voting service provider (ESVP) thereby not only facilitating seamless authentication but also ease and convenience of participating in e-voting process. Shareholders are advised to update their mobile number and e-mail ID with their DP's to access e-voting facility.

The remote e-voting period will commence on Monday the 06th July, 2026 at 9.00 a.m. (IST) and ends on Thursday, the 9th July, 2026 at 05.00 p.m. (IST). During this period, Members holding shares as on cut-off date 03rd July, 2026, may cast their vote electronically. The remote e-voting module shall be disabled by KFin Technologies Limited thereafter.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The members who have cast their votes by remote e-voting prior to the AGM may also attend participate in the AGM through VC / OAVM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes a Member of the Company after 12th July, 2026, being the date reckoned for sending the AGM Notice & Annual Report through email and holds shares as on 03rd July, 2026, being the cut-off date, may obtain the login ID and password by sending a request to info@sagarsoft.in.

The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on the Company's website and also on the website of KFin Technologies Limited. However, if a person is already registered with KFin Technologies Limited for e-voting, then his / her existing user ID and password can be used for casting vote.

In case of any queries or grievances pertaining to e-voting procedure, members may refer to the Frequently Asked Questions (FAQs) for members available at the downloads section of <https://evoting.kfintech.com> or may contact Mr. S. Ramesh, Deputy Vice President, KFin Technologies Limited, Unit, Sagarsoft (India) Limited, Selenium Building, Tower B, Plot No(s). 31-32, Gachibowli, Financial District, Nansaramquda, Serilingampally Mandal, Hyderabad - 500 032, Toll Free No.: 1800-3094-001.

SPEAKER REGISTRATION BEFORE AGM

Shareholders who wish to register as speakers are requested to visit <https://emeetings.kfintech.com/loginv2.aspx> and click on Speaker Registration between Monday, 6th July, 2026 (9.00 a.m. IST) to Thursday, 9th July, 2026 (5.00 p.m. IST). Only those Members who have pre-registered themselves as a speaker will be allowed to express their views/questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time for the AGM.

Book Closure and Dividend:

Notice is further given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 04th July, 2026 to 10th July, 2026 (both days inclusive) for the purpose of determining members eligible for participation in voting on the resolutions contained in the Notice of the AGM and for the dividend (if declared), thereat as mentioned in the said Notice.

For and on behalf of Sagarsoft (India) Limited
Sd/-
T. Sri Sai Manasa
Company Secretary
Membership No. F13917

Place: Hyderabad
Date: 19th June, 2026

"IMPORTANT"
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

LUMAX INDUSTRIES LIMITED
Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046
Website: www.lumaxworld.com/lumaxindustries.Ltd. 011-49857832
Email: lumaxshare@lumaxworld.com, CIN: L74899DL1981PLC012804

NOTICE

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholders of the Company:

S. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.(s)		No. of Shares
				From	To	
1.	Mangal Dattatraya Patil Jointly with Dattatraya G Patel	M 001629	63698	1634256	1634305	50
			86131	3535921	3535970	25
			86132	3535971	3535995	50
			133940	7901671	7901690	20
2.	Vinod Jain	V 000328	8028	707151	707200	50
			68353	1866901	1866950	50
			97479	4676851	4676950	100
			97480	4676951	4677000	50
Total						395

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Venification Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For LUMAX INDUSTRIES LIMITED
RAAJESH KUMAR GUPTA
EXECUTIVE DIRECTOR & COMPANY SECRETARY
M.NO. 2503 8709

Place: Gurugram
Date: 19.06.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN L/P No.	H.Q Lamps Manufacturing Co Private Limited with PAN & CIN L/P No. CIN: U33100UP2014PTC006679 PAN: AADCH4915
2. Address of the registered office	Unit No 2601, Gola Tower, Wave One, Sector-18 Noida, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3. URL of website	https://www.hqlamps.com
4. Details of place where majority of fixed assets are located	There are no fixed assets except some inventory lying at Hardwar.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NA
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: corp.hqlamps@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Can be requested over mail at: corp.hqlamps@gmail.com
10. Last date for receipt of expression of interest	05-07-2026
11. Date of issue of provisional list of prospective resolution applicants	15-07-2026
12. Last date for submission of objections to provisional list	20-07-2026
13. Date of issue of final list of prospective resolution applicants	30-07-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2026
15. Last date for submission of resolution plans	03-09-2026
16. Process email id to submit Expression of Interest	corp.hqlamps@gmail.com
17. Details of the corporate debtor's registration status as MSME	NA

Sd/-
CA Bihari Lal Chakravarti
Resolution Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/PA-002/IP-00863/2019-2020/12776
AFA No: AA2/12776/02/311226/204192
Date: 20.06.2026
Place: New Delhi
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: bhichakravarti.associates@gmail.com, corp.hqlamps@gmail.com

JAIPUR DEVELOPMENT AUTHORITY
Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004
No. F.6(444332)JDA/G.STORE/Scanning Work/2026/D-196 Date: 16.06.2026

NOTICE INVITING BID

NIB No.: JDA/G.Store/03/2026-27

Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only.) The last Date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M. Details May be seen in the Bidding Document available on www.jda.rajasthan.gov.in, www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in.

UBN No.: JDA2627SLRC00154

To participate in the bid, bidder has to be:

- Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RSL Processing Fee and Bid Security Deposit, Online Only.
- Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission.

Raj.Samwad/C/26/5234
Dy. Commissioner (Stores)

BHARAT ELECTRONICS LIMITED
Bharat Electronics Limited
Quality. Technology. Innovation.
(A Govt. of India Enterprise under the Ministry of Defence)
CIN: L32309KA1954O008787
Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.
E-mail: secretary@bel.co.in. Website: www.bel-india.in. Ph: 080-25039300.

NOTICE

Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/dividend>

In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before **September 10, 2026**, wrt Final Dividend 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.

For Bharat Electronics Limited
Sd/-
S Sreenivas
Company Secretary
Bengaluru
19 June 2026

Welspun CORP LIMITED
(Corporate Identification Number - L27100GJ1995PLC025690)
Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110.
Tel No. +91 2836 662222
Corp. Office: Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai-400013. Tel No. 022 - 2490 8000
Company Secretary: WCL@welspun.com www.welspun.com

NOTICE OF 31st Annual General Meeting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on **Friday, 17th July, 2026 at 4:00 P.M. (IST)** through Video Conference (VC)/Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2020 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs (MCA), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

In Compliance with the aforesaid circulars, the Notice of the 31st AGM along with the Annual Report for the financial year 2025-26 will be sent electronically to those Members whose email addresses are registered with the Company/Registrar and Transfer Agent (RTA)/ Depository Participants (DP's)/Depositories.

Additionally, in compliance with Regulation 36(1)(b) of the SEBI Listing Regulations, the Company shall also dispatched a letter to members whose e-mail addresses are not registered with the Company/RTA/DP's providing the weblink of Company's website from where the Annual Report for the FY 2025-26 can be accessed.

The Notice of the AGM and Annual Report 2025-26 will also be uploaded on the Company's website at www.welspun.com, National Securities Depository Limited ("NSDL") (Agency for providing the remote e-voting facility) at www.evoting.nsdl.com and the website of Stock Exchanges i.e

DIE MANN SCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups.



Germany defeated Curacao 7-1 in their opening match

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2011.



of the 26 in the squad, 12 have immigrant backgrounds. The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed on to Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be. There was a time

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him out of the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

"Just bring the Cup back!" Matthias says. Just be Turniermannschaft again.

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success

AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging—urban, aspirational and increasingly willing to pay for better products and stronger brands. That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust—not celebrity endorsements—would become the most valuable currency in personal care.

The numbers suggest the founders got the timing right. Innovist ended FY25 with revenue of around ₹300 crore, roughly treble the ₹100 crore reported in FY24. The company also reported its first annual profit of ₹12 crore in FY25, compared with a loss of ₹12.5 crore in the previous year.

The L'Oréal investment in 2026 further validates the company's science-first approach and signals growing global interest in India's emerging beauty-tech ecosystem. It also underlines how rapidly the market has evolved—from one driven largely by branding and aspiration to one increasingly shaped by ingredients, efficacy and consumer trust.

Innovist's success is also about three founders who recognised a fundamental shift in consumer behaviour early, built for it patiently and turned trust into a competitive advantage.



Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain Achraf Hakimi has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel restrictions its team is facing in the US at the World Cup. Due to uncertainty over visas, the Iranian team are commuting from their tournament base in co-host Mexico for their three group games in the United States.

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.

CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces: Marketplaces are facing severe backlogs.

SAGARSOFT (INDIA) LIMITED. Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033. Phone: 040 67191000 Fax: 040 23114607. Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The Company has sent the Notice of the AGM along with the Annual Report for the year 2025-26 on 18th June, 2026 through electronic mode to the Members whose email addresses are registered with the Company or Registrar & Transfer Agent, M/s. KFin Technologies Limited and Depositories, in accordance with the General Circular No. 03/2025 dated September 22, 2025 issued by Ministry of Corporate Affairs, read with circulars issued earlier in this regard (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFD-POD-2/PICIR/2024/133 dated October 3, 2024 ("SEBI Circular"), issued by the Securities and Exchange Board of India, permitted holding of the AGM through VC/OAVM, without the physical presence of the Members at a common venue. The requirement of sending the physical copies of the Notice of the AGM has also been dispensed with vide the said MCA and SEBI Circulars.

The Annual Report of the company containing the Notice of the AGM is also available for download from the Company's website at https://www.sagarsoft.in/wp-content/uploads/2025/06/Sagarsoft-Annual-Report-2026.pdf and on the website of the stock exchange at www.bseindia.com. The Annual Report is also available on the website of M/s. KFin Technologies Limited at https://www.evoting.kfintech.com, the Registrar and Transfer Agent of the company.

Remote e-Voting: Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Sectional provisions-2 issued by the Institute of Company Secretaries of India on General Meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

However, pursuant to SEBI circular No. SEBI/HO/CFD/CMD/IRP/2020/242 dated December 9, 2020 on "e-voting facility provided by Listed Companies", e-voting process has been enabled to all the individual demat account holders, by way of single login credential, through their demat accounts / websites of Depositories / DPs in order to increase the efficiency of the voting process. Individual demat account holders would be able to cast their votes without having to register again with the e-voting service provider (ESP) thereby not only facilitating seamless authentication but also ease and convenience of participating in e-voting process. Shareholders are advised to update their mobile number and e-mail ID with their DPs to access e-voting facility.

The remote e-voting period will commence on Monday the 08th July, 2026 at 9:00 a.m. (IST) and ends on Thursday, the 9th July, 2026 at 05:00 p.m. (IST). During this period, Members holding shares as on cut-off date 03rd July, 2026, may cast their vote electronically. The remote e-voting module shall be disabled by KFin Technologies Limited thereafter.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

The members who have cast their votes by remote-evoting prior to the AGM may also attend the AGM through VC / OAVM but shall not be entitled to cast their votes again.

Any person, who acquires shares of the Company and becomes a Member of the Company after 12th June, 2026, being the date reckoned for sending the AGM Notice & Annual Report through email and holds shares as on 03rd July, 2026, being the cut-off date, may obtain the login ID and password by sending a request at evoting@kfintech.com.

The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on the Company's website and also on the website of KFin Technologies Limited. However, if a person is already registered with KFin Technologies Limited for e-voting, then his / her existing user ID and password can be used for casting vote.

In case of any queries or grievances pertaining to e-voting procedure, members may refer to the Frequently Asked Questions (FAQs) for members available at the download section of https://evoting.kfintech.com or may contact: Mr. S. R. Ramesh, Deputy Vice President, KFin Technologies Limited, Unit: Sagarsoft (India) Limited, Selenium Building, Tower B, Plot No(s). 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032. Toll Free No.: 1800-3094-001.

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LUMAX LUMAX INDUSTRIES LIMITED. Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046. Website: www.lumaxworld.in lumaxindustries. Tel: 011-49857832. Email: lumaxshare@lumaxmail.com. CIN: L74699DL1981PLC012804

NOTICE INVITING BID

Table with columns: S. No., Name of the Shareholder, Folio No., Certificate No., Distinctive No.(s) From To, No. of Shares. Includes shareholders like Mangal Dattatraya Patil and Vinod Jain.

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Form or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For LUMAX INDUSTRIES LIMITED RAAJESH KUMAR GUPTA EXECUTIVE DIRECTOR & COMPANY SECRETARY M.NO. ACS 8709

Place: Gurugram Date: 19.06.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: S. No., Name of the corporate debtor along with PAN & CIN/ LLP No., Address of the registered office, URL of website, Details of place where majority of fixed assets are located, Installed capacity of main products/ services, Quantity and value of main products/ services sold in last financial year, Number of employees/ workmen, Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL, Last date for receipt of expression of interest, Date of issue of provisional list of prospective resolution applicants, Last date for submission of objections to provisional list, Date of issue of final list of prospective resolution applicants, Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, Last date for submission of resolution plans, Process email id to submit Expression of Interest, Details of the corporate debtor's registration status as MSME.

CA Bihari Lal Chakravarti Resolution Professional In the Matter of H.Q Lamps Manufacturing Co Private Limited IBB/Reg. No.: IBB/PA-002/IN-00863/2019-2020/12776 AFA No.: AA2/12776/02/31/226/04192 Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024 E-Mail ID: bichakravarti.associates@gmail.com, cirp.hqlamps@gmail.com

JAI PUR DEVELOPMENT AUTHORITY. Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004. No. F.6(444332)JDA/G.STORE/Scanning Work/2026-D-196 Date: 16.06.2026

NOTICE INVITING BID

Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only.) The last date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M. Details may be seen in the Bidding Document available on www.jda.rajasthan.gov.in, www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in.

UBN No.: JDA26275LRC00154 To participate in the bid, bidder has to be:

- 1. Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.
2. Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission. Dy. Commissioner (Stores)

Bharat Electronics Limited. Quality Technology Innovation. (A Govt. of India Enterprise under the Ministry of Defence) CIN: L32399KA1954OD00077. Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045. E-mail: secretary@bel.co.in. Website: www.bel-india.in. Ph: 080-25039300.

NOTICE Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at http://www.bel-india.in/investors/#dividend

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in. For Bharat Electronics Limited Sd/- S Sreenivas Company Secretary Bengaluru 19 June 2026

Welspun CORP WELSPUN CORP LIMITED. (Corporate Identification Number - L27100G1995PLC025609) Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 862222. Corp. Office: Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. 022 - 2490 8000. Company Secretary: WCLC@welspun.com www.welspuncorp.com

NOTICE OF 31st Annual General Meeting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2026 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs (MCA), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

In Compliance with the aforesaid circulars, the Notice of the 31st AGM along with the Annual Report for the financial year 2025-26 will be sent electronically to those Members whose email addresses are registered with the Company/Registrar and Transfer Agent (RTA)/ Depository Participants (DPs)/Depositories.

Additionally, in compliance with Regulation 36(1)(b) of the SEBI Listing Regulations, the Company shall also dispatched a letter to members whose e-mail addresses are not registered with the Company/RTA/DPs providing the website of the Company's website from where the Annual Report for the FY 2025-26 can be accessed.

The Notice of the AGM and Annual Report 2025-26 will also be uploaded on the Company's website at www.welspuncorp.com, National Securities Depository Limited ("NSDL") (Agency for providing the remote e-voting facility) at www.evoting.nsdl.com and the website of Stock Exchanges i.e., BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

Registration of email and update of bank account: Members who wish to register/update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

- For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA at ml.helpdesk@in.pmms.mufg.com along with the documents mentioned in the Form.
• For shares in Demat mode: register/update details with the respective DP.

The relevant communication in this regard is also available on the Company's website and has been sent to Members holding shares in physical form to furnish their KYC details which are not registered with the Company/RTA.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026. The Dividend, as recommended by the Board of Directors and if approved at the AGM, will be paid to Members and their mandates whose name appear as:

- 1. Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and
2. Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Securities and Exchange Board of India (SEBI), vide its Master Circular No. HO/38/13/(4)/2026-MIRSD-P0D/II/4298/2026 dated 6th February, 2026 has issued guidelines for Members holding shares in physical form to furnish PAN. Choice of Nomination, Contact details (Postal Address with PIN and Mobile Number), Bank A/c details and Specimen signature with the Company or RTA. Shareholder(s) whose folio(s) do not have the above mentioned details will be eligible:

- to lodge grievance or avail any service request from the RTA only after furnishing PAN, KYC details.
• for any payment including dividend in respect of such folios only through electronic mode with effect from 1st April, 2024.

The relevant forms viz., ISR 1, 2, 3, 4, 5 and SH 13 are available on the Company's website at https://www.welspuncorp.com/common-and-simplified-norms-for-processing-investors-service-request.php

The Company shall request its Members, facility of remote e-voting through electronic voting services arranged by NSDL. E-voting shall also be made available to the Members participating in the AGM. In accordance with terms of aforesaid Circular, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts / websites of NSDL and/or Central Depository Services (India) Limited ("CDSL") or DPs. The process and manner for remote e-voting and voting at the AGM through various modes will be provided in the Notice of the AGM and will also be made available on the Company's website www.welspuncorp.com. Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM. For Welspun Corp Limited Sd/- Kamal Rathi Company Secretary ACS : 18182 Date: 19th June, 2026 Place: Mumbai

DIE MANN SCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G New Jersey, June 19



Germany defeated Curacao 7-1 in their opening match

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups.

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His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

A team defined by their knack of winning or reaching the fag end of tournaments. Group exists in 2022 World Cup, premature ousters in Europe have dented their image. Reform and redemptions are two words the Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2021.

Germany is going through a cultural transition with multiculturalism at its forefront. Out

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ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

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MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands.

That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning. Their experience revealed a deeper transformation underway. Indian consumers were becoming

Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

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FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE Morocco captain Achraf Hakimi has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT Iran plans to lodge a complaint with FIFA over travel restrictions its team is facing in the US at the World Cup. Due to uncertainty over visas, the Iranian team are commuting from their tournament base in co-host Mexico for their three group games in the United States.

MEXICO REACH KNOCKOUT Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.

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TICKET BUYERS STRANDED Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces: Marketplaces are facing severe backlogs.

—Compiled by Ankit Pattnaik

SAGARSOFT (INDIA) LIMITED. Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033. Phone: 040 67191000 Fax: 040 23114607. Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure. Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

Remote e-Voting: Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Sectional provisions of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 as amended and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFin Technologies Limited.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

Book Closure and Dividend: Notice is further given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of Companies (Management and Administration) Rules, 2014 and Regulation 42 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 04th July, 2026 to 10th July, 2026 (both days inclusive) for the purpose of determining members eligible for participation in voting on the resolutions contained in the Notice of the AGM and for the dividend (if declared), thereat as mentioned in the said Notice.

Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

LUMAX INDUSTRIES LIMITED. Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046. Website: www.lumaxworld.in lumaxindustries. Tel: 011-48857832. Email: lumaxshare@lumaxmail.com. CIN: L74699DL1981PLC012804

Table with 5 columns: S. No., Name of the Shareholder, Folio No., Certificate No., Distinctive No.(s) From To, No. of Shares. Total 395 shares.

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, Details. Includes name of debtor, address, URL, details of assets, capacity, employees, etc.

For Bharat Electronics Limited. Sd/- CA Bihari Lal Chakravarti Resolution Professional In the Matter of H.Q. Lamps Manufacturing Co Private Limited IIBBI Reg. No.: IIBBI/PA-002/IN-ND0863/2019-2020/12776 AFA No.: AA2/12776/02/31/1226/204192

JAI PUR DEVELOPMENT AUTHORITY. Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004. No. F.6(444332)JDA/G.STORE/Scanning Work/2026-D-196 Date: 16.06.2026

NOTICE INVITING BID NIB No.: JDA/G.Store/03/2026-27. Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,000/- (One Crore Fifty Lacs Only). The last date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M.

UBN No.: JDA26275LRC00154. To participate in the bid, bidder has to be: 1. Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.

Bharat Electronics Limited. Quality Technology Innovation. Bharat Electronics Limited (A Govt. of India Enterprise under the Ministry of Defence) CIN: L32399KA19540D00077

NOTICE Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF). NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at http://www.bel-india.in/investors/#dividend

For Bharat Electronics Limited. Sd/- S Sreenivas Company Secretary. Bengaluru 19 June 2026

WELSPUN CORP. WELSPUN CORP LIMITED. (Corporate Identification Number - L27100G1995PLC025609) Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 862222

NOTICE OF 31st Annual General Meeting. Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

Registration of email and update of bank account: Members who wish to register/update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA at ml.helpdesk@in.pmms.mufg.com along with the documents mentioned in the Form. For shares in Demat mode: register/update details with the respective DP.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026. The Dividend, as recommended by the Board of Directors and if approved at the AGM, will be paid to Members and their mandates whose name appear as:

1. Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and 2. Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM. For Welspun Corp Limited Sd/- Kamal Rathi Company Secretary ACS : 18182

DIE MANN SCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G New Jersey, June 19



Germany defeated Curacao 7-1 in their opening match

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups.

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded. Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him into the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast. A team defined by their knack of winning or reaching the fag end of tournaments. Group exists in 2022 World Cup, premature ousters in Europe have dented their image. Reform and redemptions are two words the Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2021. Germany is going through a cultural transition with multiculturalism at its forefront. Out-

of the 26 in the squad, 12 have immigrant backgrounds. The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed on to Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be. There was a time

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

“Just bring the Cup back!” Matthias says. Just be Turniermannschaft again.

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success

AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up. When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning. Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance. Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

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Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

FOOT NOTES

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Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

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LUMAX INDUSTRIES LIMITED. Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046. Website: www.lumaxworld.in lumaxindustries. Tel: 011-49857832. Email: lumaxshare@lumaxmail.com. CIN: L74699DL1981PL0212804

Table with 5 columns: S. No., Name of the Shareholder, Folio No., Certificate No., Distinctive No.(s) From To, No. of Shares. Total 395 shares.

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Table with 2 columns: RELEVANT PARTICULARS, Details. Includes name of corporate debtor, address of registered office, URL of website, details of place where majority of fixed assets are located, etc.

JAIPIUR DEVELOPMENT AUTHORITY. Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004. No. F.6(444332)JDA/G.STORE/Scanning Work/2026-D-196 Date : 16.06.2026

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1. Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.

Defence Electronics and beyond. BHARAT ELECTRONICS LIMITED. Quality Technology Innovation. (A Govt. of India Enterprise under the Ministry of Defence). CIN: L32399KA1954OD00787

NOTICE. Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF). NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.

WELSPUN CORP. WELSPUN CORP LIMITED. (Corporate Identification Number - L27100G1995PL025609) Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 862222

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Germany's quest to reclaim tournament dominance

SANDIP G New Jersey, June 19



Germany defeated Curacao 7-1 in their opening match

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups.

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WORLD CUP

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Germany is going through a cultural transition with multiculturalism at its forefront. Out-

Chancellors and managers - German society and media

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Chancellor and manager - German society and media

ROHIT CHAWLA, SIFAT KHURANA, VIMAL BHOLA: CO-FOUNDERS, INNOVIST

Repeat success AFTER THE MAN COMPANY, THE TRIO SPOTTED A SECOND SHIFT IN CONSUMER BEHAVIOUR, BUILDING SCIENCE AND TRUST INTO A ₹4,000-CR BEAUTY COMPANY

VIVEAT SUSAN PINTO

MOST ENTREPRENEURS spend years chasing a single breakthrough. Rohit Chawla, Sifat Khurana and Vimal Bhola, co-founders of direct-to-consumer beauty startup Innovist, have built two.

The trio first made their mark with The Man Company, a pioneer in India's premium men's grooming market. A decade later, they have repeated the feat with Innovist, a science-led beauty and personal care company that has attracted a majority investment from L'Oréal in a deal valued at around ₹4,000 crore.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging - urban, aspirational and increasingly willing to pay for better products and stronger brands.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning. Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

Unlike many consumer startups that prioritise speed to market, the founders spent nearly a year investing in research, formulations and manufacturing capabilities before launching Bare Anatomy in 2019. The decision reflected the complementary strengths that have made the partnership effective.

As founder and chief executive officer, Rohit Chawla became the strategist and builder. With a background in management consulting and a proven track record in consumer businesses, he championed a model built around problem-solution brands and scientific credibility rather than broad lifestyle positioning.

Sifat Khurana, co-founder and

chief marketing officer, became the bridge between science and consumers. In a sector crowded with exaggerated claims, she helped create brands that educated rather than merely advertised. Her approach translated complex conversations around ingredients, formulations and efficacy into accessible narratives that resonated with a generation of digitally savvy consumers seeking transparency and trust.

Vimal Bhola, co-founder and chief R&D scientist, provided the scientific engine. With deep expertise in formulation science and product development, he helped build the in-house research capabilities that became Innovist's defining advantage. At a time when much of the industry still relied heavily on marketing-led differentiation, Innovist invested in laboratories, testing and evidence-led innovation.

Together, the founders built a portfolio designed around specialised consumer needs rather than

generic beauty categories. Bare Anatomy focused on performance-driven hair care. Chemist at Play targeted science-backed skincare. SunScoop carved out a position in the rapidly growing sunscreen category. The strategy aligned closely with the evolution of India's beauty consumer.

Today's shoppers are reading ingredient labels, comparing formulations online, following dermatologists on social media and demanding evidence before making purchasing decisions. Innovist was among the first Indian companies to recognise that trust - not celebrity endorsements - would become the most valuable currency in personal care.

The numbers suggest the founders got the timing right. Innovist ended FY25 with revenue of around ₹300 crore, roughly treble the ₹100 crore reported in FY24. The company also reported its first annual profit of ₹12 crore in FY25, compared with a loss of ₹12.5 crore in the previous year.

The L'Oréal investment in 2026 further validates the company's science-first approach and signals growing global interest in India's emerging beauty-tech ecosystem. It also underlines how rapidly the market has evolved - from one driven largely by branding and aspiration to one increasingly shaped by ingredients, efficacy and consumer trust.

Innovist's success is also about three founders who recognised a fundamental shift in consumer behaviour early, built for it patiently and turned trust into a competitive advantage.



Innovist co-founders (L-R): Rohit Chawla, Sifat Khurana & Vimal Bhola

FOOT NOTES

HAKIMI TO STAND TRIAL ON RAPE

Morocco captain Achraf Hakimi has been ordered to stand trial for a rape charge before a French criminal court. The case stems from an incident back in 2023, when a woman reported a sexual assault at the PSG star's residence in France.

IRAN TO FILE COMPLAINT

Iran plans to lodge a complaint with FIFA over travel restrictions its team is facing in the US at the World Cup. Due to uncertainty over visas, the Iranian team are commuting from their tournament base in co-host Mexico for their three group games in the United States.

MEXICO REACH KNOCKOUT

Mexico defeated South Korea 1-0 and became the first team to advance to the knockout stage of the FIFA World Cup 2026. It marks a major triumph for a team that failed to get out of the group stage in 2022 and now has won twice on home soil in front of jubilant crowds.

CARNEY HAILS CANADA WIN

Canadian PM Mark Carney praised the national team's character and resilience after their historic 6-0 victory over Qatar in the ongoing FIFA World Cup 2026, a result that secured the country's first-ever win at the tournament.

TICKET BUYERS STRANDED

Ticket buyers have been left stranded outside stadiums due to logistical breakdown involving secondary resale platforms and restrictions on ticket transfers. Marketplaces are facing severe backlogs.

SAGARSOFT (INDIA) LIMITED. Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033. Phone: 040 67191000 Fax: 040 23114607. Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure. Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice of the AGM.

Remote e-Voting: Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Sectional provisions 2 issued by the Institute of Company Secretaries of India on General Meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

Book Closure and Dividend: Notice is further given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rule 10 of Companies (Management and Administration) Rules, 2014 and Regulation 42 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 04th July, 2026 to 10th July, 2026 (both days inclusive) for the purpose of determining members eligible for participation in voting on the resolutions contained in the Notice of the AGM and for the dividend (if declared), thereat as mentioned in the said Notice.

For and on behalf of Sagarsoft (India) Limited. Sd/- T. Sri Sai Manasa Company Secretary Membership No: F13917

"IMPORTANT" Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

LUMAX LUMAX INDUSTRIES LIMITED. Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046. Website: www.lumaxworld.in lumaxindustries. Tel: 011-48857832 Email: lumaxshare@lumaxmail.com. CIN: L74699DL1981PLC012804

Table with 5 columns: S. No., Name of the Shareholder, Folio No., Certificate No., Distinctive No.(s) From To, No. of Shares. Total 395 shares.

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For LUMAX INDUSTRIES LIMITED. RAAJESH KUMAR GUPTA EXECUTIVE DIRECTOR & COMPANY SECRETARY M.NO. ACS 8709

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

JAI PUR DEVELOPMENT AUTHORITY. Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004. No. F.6(444332)JDA/G.STORE/Scanning Work/2026-D-196 Date : 16.06.2026

NOTICE INVITING BID NIB No.: JDA/G.Store/03/2026-27. Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only). The last date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M.

UBN No.: JDA2627SLRC00154. To participate in the bid, bidder has to be: 1. Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.

Bharat Electronics Limited. Quality Technology Innovation. Bharat Electronics Limited (A Govt. of India Enterprise under the Ministry of Defence) CIN: L32399KA1954OD00077. Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045. E-mail: secretary@bel.co.in. Website: www.bel-india.in. Ph: 080-25039300.

NOTICE Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF). NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at http://www.bel-india.in/investors/#dividend. In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before September 10, 2026, wrt Final Dividend 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

Welspun CORP WELSPUN CORP LIMITED. (Corporate Identification Number - L27100G1995PLC025609) Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110. Tel No. +91 2836 862222. Corp. Office: Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. 022 - 2490 8000. Company Secretary: WCL@welspun.com www.welspuncorp.com

NOTICE OF 31st Annual General Meeting. Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on Friday, 17th July, 2026 at 4:00 P.M. (IST) through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2026 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs (MCA), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

Registration of email and update of bank account: Members who wish to register/update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA at ml.helpdesk@in.pmms.mufg.com along with the documents mentioned in the Form. For shares in Demat mode: register/update details with the respective DP. The relevant communication in this regard is also available on the Company's website and has been sent to Members holding shares in physical form to furnish their KYC details which are not registered with the Company/RTA.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026. The Dividend, as recommended by the Board of Directors and if approved at the AGM, will be paid to Members and their mandates whose name appear as: 1. Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and 2. Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Securities and Exchange Board of India (SEBI), vide its Master Circular No. HO/38/13/(4)/2026-MIRSD-P0D/II/4298/2026 dated 6th February, 2026 has issued guidelines for Members holding shares in physical form to furnish PAN, Choice of Nomination, Contact details (Postal Address with PIN and Mobile Number), Bank A/c details and Specimen signature with the Company or RTA. Shareholder(s) whose folio(s) do not have the above mentioned details will be eligible: to lodge grievance or avail any service request from the RTA only after furnishing PAN, KYC details. for any payment including dividend in respect of such folios only through electronic mode with effect from 1st April, 2024.

The relevant forms viz. ISR 1, 2, 3, 4, 5 and SH 13 are available on the Company's website at https://www.welspuncorp.com/common-and-simplified-norms-for-processing-investors-service-request.php. The Company shall request its Members, facility of remote e-voting through electronic voting services arranged by NSDL. E-voting shall also be made available to the Members participating in the AGM. In accordance with terms of aforesaid Circular, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts / websites of NSDL and/or Central Depository Services (India) Limited ("CDSL") or DPs. The process and manner for remote e-voting and voting at the AGM through various modes will be provided in the Notice of the AGM and will also be made available on the Company's website www.welspuncorp.com. Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM. For Welspun Corp Limited Sd/- Kamal Rathi Company Secretary ACS : 18182 Date: 19th June, 2026 Place: Mumbai

DIE MANNSCHAFT FAILED TO CLEAR THE GROUP STAGE IN 2022

Germany's quest to reclaim tournament dominance

SANDIP G
New Jersey, June 19

IN THE GERMAN pubs in New York, the frenzy has already frothed up. At Berlin NYC near Grand Central, the manager promises beer at a discounted rate for anyone who could name all the four captains that had won Germany the World Cups. "Germans don't need any discount for beer I am sure, but we need our fans to be supercharged for the World Cup," says Matthias Weber, the manager.



Germany defeated Curacao 7-1 in their opening match

His shop is decked with German flags and football crests. He would paste a few posters of the legends before the fans started pouring in for the game against Ecuador on June 25, after the second against Ivory Coast.

A team defined by their knack of winning or reaching the fag end of tournaments. Group exists in 2022 World Cup, premature ousters in Europe have dented their image. Reform and redemptions are two words the Germans, from fans to press, players to support staff slip into every sentence.

Chancellors and managers — German society and media

have always struck parallels. The 2014 World Cup winning manager Joachim Loew was always likened to the then chancellor Angela Merkel, who religiously attended every big game of her country. Coincidentally, they left the office too in the same year, 2021.

Germany is going through a cultural transition with multiculturalism at its forefront. Out-

of the 26 in the squad, 12 have immigrant backgrounds.

The fans have more sporting reasons to worry. They bemoan the absence of a leader. Embodied by the legendary Franz Beckenbauer, passed on to Lothar Matthäus, Michael Ballack and Philipp Lahm. Joshua Kimmich is their inheritor, but he has not transformed into the powerful leader he was once touted to be. There was a time

when he was labelled the next Toni Kroos, but he plateaued. A trustworthy passer and ball circulator, he is bereft of the command former legends exuded.

Goalkeeper Manuel Neuer is certainly one that breathes command, but his declining reflexes and proneness to blunder has pushed him into the heart of another debate. Two old guards have already retired—Kroos and Ilkay Gundogan—but the manager, the criticism goes, has been unable to assimilate new players to function in his system. Talents have surged, Florian Wirtz and Jamal Musiala, but both are wildly inconsistent. Glorious one day, banal the other.

Their next adversaries, Ivory Coast, are not among the elites, but their slippery forwards could trouble Germany's makeshift backline. Like in the Curacao game, Germany would over-rely on their forward quartet Kai Havertz, Florian Wirtz, Leroy Sane and Musiala. In rhythm, they are a mouthwatering group capable of dismantling defences.

"Just bring the Cup back!" Matthias says. Just be Turniermannschaft again.



WORLD CUP

FOOT NOTES

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—Compiled by Ankit Pattnaik

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Their journey reflects not only entrepreneurial resilience but also an ability to spot shifts in consumer behaviour before the market catches up.

When The Man Company launched in 2015, India's personal care industry looked very different. Premium grooming products for men remained a niche category. Chawla and his team saw a new consumer emerging — urban, aspirational and increasingly willing to pay for better products and stronger brands. That insight helped transform The Man Company into one of the country's most recognisable grooming startups before its acquisition by Emami in tranches beginning in 2017 in a transaction valued at around ₹400 crore.

For many entrepreneurs, that would have been the destination. For Chawla, Khurana and Bhola, it was only the beginning.

Their experience revealed a deeper transformation underway. Indian consumers were becoming

more informed, more discerning and increasingly interested in what was inside a product rather than merely what appeared on its packaging. In 2018, the three launched Innovist, originally known as Onesto Labs. Their premise was simple but ambitious: build a new generation of personal care brands centred on science, transparency and performance.

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SAGARSOFT (INDIA) LIMITED
CIN: L72200TG1996PLC023823
Regd. Office: Plot No. 111, Road No. 10, Jubilee Hills, Hyderabad-500 033.
Phone: 040 67191000 Fax: 040 23114607.
Website: www.sagarsoft.in email: info@sagarsoft.in

Notice of 30th Annual General Meeting and e-voting information and Book Closure

Notice is hereby given that the 30th Annual General Meeting (AGM) of the Members of Sagarsoft (India) Limited will be held on Friday, the 10th day of July, 2026 at 3:30 p.m. through Video Conference ("VC") / Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of the AGM. The Company has sent the Notice of the AGM along with the Annual Report for the year 2025-26 on 18th June, 2026 through electronic mode to the Members whose email addresses are registered with the Company or Registrar & Transfer Agent, M/s. KFIn Technologies Limited and Depositories, in accordance with the General Circular No. 03/2025 dated September 22, 2025 issued by Ministry of Corporate Affairs, read with circulars issued earlier in this regard (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFO-POD-2/P/CIR/2024/133 dated October 3, 2024 ("SEBI Circular"), issued by the Securities and Exchange Board of India, permitted holding of the AGM through VC/OAVM, without the physical presence of the Members at a common venue. The requirement of sending the physical copies of the Notice of the AGM has also been dispensed with vide the said MCA and SEBI Circulars.

The Annual Report of the company containing the Notice of the AGM is also available for download from the Company's website at <https://www.sagarsoft.in/wp-content/uploads/2025/06/Sagarsoft-Annual-Report-2026.pdf> and on the website of the stock exchange at www.bseindia.com. The Annual Report is also available on the website of M/s. KFIn Technologies Limited at <https://www.evoting.kfintech.com>, the Registrar and Transfer Agent of the company.

Remote e-Voting:
Pursuant to Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Sectional provisions 2 issued by the Institute of Company Secretaries of India on General Meetings, the Company is pleased to provide e-voting facility before the AGM and during the AGM to the members to enable them to exercise their right to vote by electronic means in respect of businesses to be transacted at the 30th Annual General Meeting. The members may cast their vote electronically through e-voting system of M/s. KFIn Technologies Limited.

However, pursuant to SEBI circular no. SEBI/HO/CFD/CMD/IRP/2020/242 dated December 9, 2020 on "e-voting facility provided by Listed Companies", e-voting process has been enabled to all the individual demat account holders, by way of single login credential, through their demat accounts / websites of Depositories / DP's in order to increase the efficiency of the voting process. Individual demat account holders would be able to cast their votes without having to register again with the e-voting service provider (ESP) thereby not only facilitating seamless authentication but also ease and convenience of participating in e-voting process. Shareholders are advised to update their mobile number and e-mail ID with their DP's to access e-voting facility.

The remote e-voting period will commence on Monday the 08th July, 2026 at 9:00 a.m. (IST) and ends on Thursday, the 9th July, 2026 at 05:00 p.m. (IST). During this period, Members holding shares as on cut-off date 03rd July, 2026, may cast their vote electronically. The remote e-voting module shall be disabled by KFIn Technologies Limited thereafter.

Those Members, who will be present in the AGM through VC / OAVM facility and have not cast their votes on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

LUMAX INDUSTRIES LIMITED
Regd. Office: 2nd Floor, Harbans Bhawan-II, Commercial Complex, Nangal Raya, New Delhi-110046
Website: www.lumaxworld.in lumaxindustries@lumaxworld.in Tel: 011-48857832
Email: lumaxshare@lumaxmail.com, CIN: L74699DL1981PLC012804

NOTICE

Notice is hereby given that the following Share Certificates have been reported lost/misplaced by the following Shareholders of the Company:

S. No.	Name of the Shareholder	Folio No.	Certificate No.	Distinctive No.(s) From To	No. of Shares	
1.	Mangal Dattatraya Patil Jointly with Dattatraya G Patel	M/001629	63698	1634256 1634305	50	
			86131	3535921 3535970	50	
			86132	3535971 3535995	25	
2.	Vinod Jain	V/000328	133940	7901671 7901690	20	
			80268	7071151 7072000	50	
			68353	1866901 1866950	50	
			97479	4676851 4676950	100	
			97480	4676951 4677000	50	
					Total	395

Any person having any claim in respect of the above-mentioned shares is hereby requested to lodge such claim with the Company at its Registered Office at the address mentioned above within 15 days from the date of publication of this notice. Failure to do so within the stipulated period shall be treated as no objection, and the Company shall be at liberty to proceed with filing the E-Verification Report or issuing the Entitlement Letter, as applicable, in lieu of the aforementioned lost share certificates.

For **LUMAX INDUSTRIES LIMITED**
RAAJESH KUMAR GUPTA
EXECUTIVE DIRECTOR & COMPANY SECRETARY
M.NO. ACS 8709

Place: Gurugram
Date: 19.06.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR H.Q LAMPS MANUFACTURING CO PRIVATE LIMITED AT ALLAHABAD BENCH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	H.Q Lamps Manufacturing Co Private Limited CIN: U33100UP2014PTC066739 PAN: AADCH4915
2. Address of the registered office	Unit No 2601, Gold Tower, Wave One, Sector-18 Noida, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
3. URL of website	https://wirthorhipe.com/
4. Details of place where majority of fixed assets are located.	There are no fixed assets except some inventory lying at Haridwar.
5. Installed capacity of main products/ services	Presently, there is no business
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be requested over mail at: cirp.hqlamps@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be requested over mail at: cirp.hqlamps@gmail.com
10. Last date for receipt of expression of interest	05-07-2026
11. Date of issue of provisional list of prospective resolution applicants	15-07-2026
12. Last date for submission of objections to provisional list	20-07-2026
13. Date of issue of final list of prospective resolution applicants	30-07-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2026
15. Last date for submission of resolution plans	03-09-2026
16. Process email id to submit Expression of Interest	cirp.hqlamps@gmail.com
17. Details of the corporate debtor's registration status as MSME.	NA

For **Bharat Electronics Limited**
Sd/-
CA Bihari Lal Chakravarti
Insolvency Professional
In the Matter of H.Q Lamps Manufacturing Co Private Limited
IBBI Reg. No.: IBBI/PA-002/IN-A00863/2019-2020/12776
AFA No.: AA2/12776/02/31/226/204192
Date: 20.06.2026
Place: New Delhi
Reg. Address: D-54, First Floor, Defence Colony, New Delhi-110024
E-Mail ID: bhchakravarti.associates@gmail.com, cirp.hqlamps@gmail.com

JAIPUR DEVELOPMENT AUTHORITY
Indra Circle, Jawahar Lal Nehru Marg, Jaipur - 302004

NOTICE INVITING BID

NIB No.: JDA/G.Store/03/2026-27
Online Bids are invited for "Scanning Work" up-to 08.07.2026 till 6:00 PM. The estimated cost of work is Rs. 1,50,00,000/- (One Crore Fifty Lacs Only.) The last date for applying for Bid and making Online Payment on JDA Portal is 08.07.2026 by 6:00 P.M. Details May be seen in the Bidding Document available on www.jda.rajasthan.gov.in, www.sppp.rajasthan.gov.in and www.eproc.rajasthan.gov.in.
UBN No. : JDA2627SLRC00154
To participate in the bid, bidder has to be:

- Registered on JDA website www.jda.rajasthan.gov.in. For participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit, Online Only.
- Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission.
Dy. Commissioner (Stores)
Raj.Samwad/C/26/5234

Bharat Electronics Limited
Quality Technology Innovation
(A Govt. of India Enterprise under the Ministry of Defence)
CIN: L32399KA1954OD00077
"Har Ek Kaam Desh Ke Naam"
Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.
E-mail: secretary@bel.co.in. Website: www.bel-india.in. Ph: 080-25039300.

NOTICE

Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)
NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/#dividend>
In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before **September 10, 2026**, wrt Final Dividend 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: irg@integratedindia.in.
For **Bharat Electronics Limited**
Sd/-
S Sreenivas
Company Secretary
Bengaluru
19 June 2026

Welspun Corp WELSPUN CORP LIMITED
(Corporate Identification Number - L27100G1995PLC025609)
Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat - 370110.
Tel No. +91 2836 862222
Corp. Office: Welspun House, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel No. 022 - 2490 8000
Company Secretary: WCL@welspun.com www.welspuncorp.com

NOTICE OF 31st Annual General Meeting

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company will be held on **Friday, 17th July, 2026 at 4:00 P.M. (IST)** through Video Conference (VC) / Other Audio-Visual Means (OAVM) to transact the business as set out in the Notice of the AGM. The AGM will be Convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder, read with the General Circular No. 14/2026 dated 8th April, 2020 and subsequent circulars issued by the Ministry of Corporate Affairs ("MCA"), from time to time, the latest being Circular No. 03/2025 dated 22nd September, 2025 and in accordance with the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

In Compliance with the aforesaid circulars, the Notice of the 31st AGM along with the Annual Report for the financial year 2025-26 will be sent electronically to those Members whose email addresses are registered with the Company/Registrar and Transfer Agent ("RTA") Depository Participants ("DPs")/Depositories.

Additionally, in compliance with Regulation 36(1)(b) of the SEBI Listing Regulations, the Company shall also dispatched a letter to members whose e-mail addresses are not registered with the Company/RTA/DPs providing the website of the Company's website from where the Annual Report for the FY 2025-26 can be accessed.

The Notice of the AGM and Annual Report 2025-26 will also be uploaded on the Company's website at www.welspuncorp.com, National Securities Depository Limited ("NSDL") (Agency for providing the remote e-voting facility) at www.evoting.nsdl.com and the website of Stock Exchanges i.e., BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

Registration of email and update of bank account:

Members who wish to register/ update their email ID and/or bank account mandate with the Company or MUFG Intime India Private Limited, the Company's RTA for receipt of dividend, are requested to follow the below instructions:

- For shares in Physical mode: register/update details in Form ISR-1 and email the same to RTA.atm.helpdesk@in.pmms.mufg.com along with the documents mentioned in the Form.
- For shares in Demat mode: register/ update details with the respective DP.

The relevant communication in this regard is also available on the Company's website and has been sent to Members holding shares in physical form to furnish their KYC details which are not registered with the Company/RTA.

The Board of Directors of the Company at their meeting held on 21st May, 2026 has recommended a final dividend at the rate of 100% i.e. Rs. 5/- per equity share of face value of Rs. 5/- each for the financial year ended 31st March, 2026. The Company has fixed Tuesday, 30th June, 2026 as the Record Date for the purpose of payment of Dividend for the financial year ended 31st March, 2026. The Dividend, as recommended by the Board of Directors and if approved at the AGM, will be paid to Members and their mandates whose name appear as:

- Beneficial Owners as at the end of the business hours on, Tuesday, 30th June, 2026 as per lists to be furnished by NSDL and CDSL, in respect of shares held in demat, and
- Members in the Register of Members of the Company in physical form which are maintained with the Company's RTA on Tuesday, 30th June, 2026.

Securities and Exchange Board of India (SEBI), vide its Master Circular No. HO/38/13/(4)/2026-MIRSD-P0D/II/4298/2026 dated 6th February, 2026 has issued guidelines for Members holding shares in physical form to furnish PAN. Choice of Nomination, Contact details (Postal Address with PIN and Mobile Number), Bank A/c details and Specimen signature with the Company or RTA. Shareholder(s) whose folio(s) do not have the above mentioned details will be eligible:

- to lodge grievance or avail any service request from the RTA only after furnishing PAN, KYC details.
- for any payment including dividend in respect of such folios only through electronic mode with effect from 1st April, 2024.

The relevant forms viz., ISR 1, 2, 3, 4, 5 and SH 13 are available on the Company's website at <http://www.welspuncorp.com/common-and-simplified-norms-for-processing-investors-service-request.php>
The Company shall request its Members, facility of remote e-voting through electronic voting services arranged by NSDL. E-voting shall also be made available to the Members participating in the AGM. In accordance with terms of aforesaid Circular, e-voting process will also be enabled for all 'individual demat account holders', by way of a single login credential, through their demat accounts / websites of NSDL and/or Central Depository Services (India) Limited ("CDSL") or DPs. The process and manner for remote e-voting and voting at the AGM through various modes will be provided in the Notice of the AGM and will also be made available on the Company's website www.welspuncorp.com.
Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or voting at the AGM.
For **Welspun Corp Limited**
Sd/-
Kamal Rathi
Company Secretary
ACS : 18182
Date: 19th June, 2026
Place: Mumbai